

SL No. 58A/28

BEFORE THE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH, KOLKATA

O.A. NO. 151 OF 2022

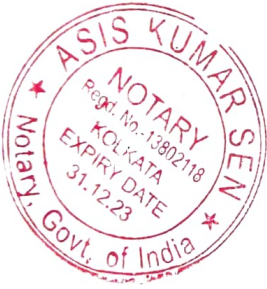
Filed by
Sandeep Dasgupta
Advocate

Partha Pratik Mallik
PARTHA PRATIM MALLICK
Special Officer (Land)
WBHIDCO Ltd.

SUBHAS DATTA, son of Late
Baneswar Datta, 25/1 Guitendal
Lane, P.O. + P.S. + District -
Howrah, Pin Code - 711101, West
Bengal.

...APPLICANT

-VERSUS-



1) STATE OF WEST BENGAL, (Notice
through the Chief Secretary),
Nabanna, 325, Sarat Chatterjee
Road, Shibpur, Howrah - 711102.

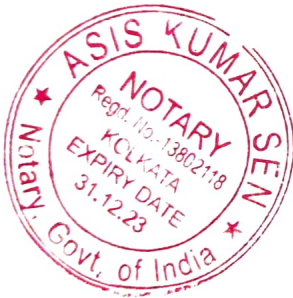
2) URBAN DEVELOPMENT AND
MUNICIPAL AFFAIRS DEPARTMENT
(Notice through the Principal
Secretary), Govt. of West Bengal,

Nagarayan, DF-8, Sector-I, Salt Lake
City, Kolkata – 700064.

3) DEPARTMENT OF
ENVIRONMENT, Govt. of West
Bengal, (Notice through the Principal
Secretary), Environment
Department, 5th Floor, Pranisampad
Bhawan, Block LB-II, Salt Lake, Sec-
III, Bidhannagar, Kolkata – 700 106.

4) WEST BENGAL POLLUTION
CONTROL BOARD, (Notice through
the Member Secretary), West Bengal
Pollution Control Board, Paribesh
Bhawan, 10A, Block L.A., Sec-III,
Salt Lake, Bidhannagar, Kolkata –
700106.

5) DIGHA SANKARPUR
DEVELOPMENT AUTHORITY, (Notice
through the Executive Officer), P.O.



Filed by
Sundip Dasgupta
Advocate

+ P.S. - DighaPurba Medinipur -
721463.

6) STATE WATER INVESTIGATION
DIRECTORATE, (Notice through the
Director), Govt. of West Bengal,
Nirman Bhaban, 3rd Floor, Salt Lake
City, Kolkata - 700 091.

Partha Pratim Mallick
PARTHA PRATIM MALLICK
Special Officer (Land)
WBHICO Ltd.



...RESPONDENTS

AFFIDAVIT IN OPPOSITION ON BEHALF OF WEST BENGAL HOUSING

INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED, ADDED

RESPONDENT NO. 10

I, ParthaPratim Mallick, son of Late Kumud Behari Mallick, aged about 63 years, by occupation service, by faith Hindu, working for gain at West Bengal Housing Infrastructure Development Corporation Limited at HIDCO Bhavan, 35-1111, Major Arterial Road, 3rd Rotary, New Town, Kolkata- 700156 do hereby solemnly affirm and say as follows:

1. I am the Special Officer (Land) of the added respondent No.10 above named and I am fully acquainted with the facts and circumstances of the present case. I am competent and have been duly authorized by

Filed by
Sandip Anagayti-
Advocate

Partha Pralim Mallik
PARTHA PRATIM MALLICK
Special Officer (Land)
WBHFCO Ltd.

the added respondent No. 10 to make and affirm this affidavit on its behalf.

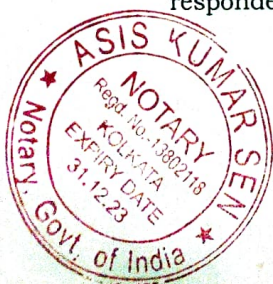
2. I have read a copy of an application, purportedly affirmed by the applicant, on November 14, 2022, (hereinafter referred to as the "said application") and I have understood the meaning, contents, and purport thereof.

3. The Applicant was directed to implead the added Respondent No.10, (hereinafter referred to as the answering respondent) in the original application filed before this Hon'ble Tribunal, pursuant to an order dated November 21, 2022. In terms of the order passed on the said date, the answering Respondent was also granted leave to file an affidavit to the original application filed by the applicant. Pursuant to the leave granted by this Hon'ble Tribunal by the order dated November 21, 2022, the present affidavit is being filed. A copy of the order dated November 21, 2022, passed by this Hon'ble Tribunal is annexed hereto and marked with the letter "A".

4. The present application is misconceived, not maintainable in law or in the facts of the case and should be dismissed with costs.

5. The applicant is not entitled to any order, as prayed for, in the said application. The present application should be dismissed with costs.

6. The original application filed by the applicant in the present proceeding does not disclose any cause of action against the answering respondent. No case has been made out by the applicant for passing of



Filed by
Sandip Sengupta
Advocate

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WBHESCO Ltd.

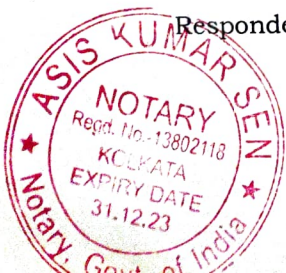
orders as prayed for in the original application. In those circumstances, the present application should be dismissed with costs.

7. The applicant has failed to make out a case, on the basis whereof, steps, if any, taken by the answering Respondent, for construction of "Jagannath Dham Sanskriti Kendra", should be interdicted. The allegations made by the applicant in the present application are false, misconceived and devoid of merit. In those circumstances, the original application filed by the applicant should be dismissed in limine with exemplary costs.

8. The answering respondent has been entrusted the work of construction of the "Jagannath Dham Sanaskriti Kendra" (in short referred to as the "temple complex") on a land measuring 20 acres situated at Mouza Bhagibrahmaapur, JL No.79, Digha, Block - Ramnagar -I, District Purba Mednipur (hereinafter referred to as the "said land").

9. The said land, wherein the temple complex will be constructed is adjacent to Bay of Bengal, a tide influenced water body. In the said circumstances, Coastal Zone clearance was required to be taken from the Coastal Zone Authorities before commencing the construction of the temple complex.

10. In order to proceed with the development works pertaining to construction of the temple complex at the said land the answering Respondent, approached the Institute of Environmental Studies and



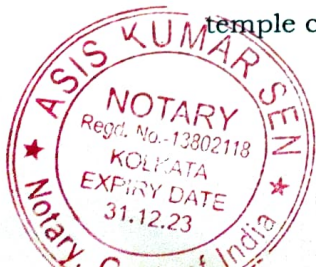
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Sandip Sanyal
Advocate

Wetland Management [in short referred to as "IESWM"] for the purpose of preparing Coastal Regulation Zone Maps of the temple complex.

11. The representatives of IESWM conducted a site visit along with the officials of the answering respondent at Digha on April, 2022. The officials and representatives of IESWM even inspected the said land wherein the temple complex shall be constructed. In May 2022 Coastal Regulation Zone reports and maps were made over by IESWM. A report was also prepared by IESWM in respect of the proposed temple complex on the basis of the directions given by the Ministry of Environment, Forest and Climate Change, a copy whereof is annexed hereto and marked with the letter "**B**". IESWM in the report dated May 2022, indicated that there is no sand dune, as alleged by the applicant in the original application. The said report and maps were also forwarded by the answering respondent to the West Bengal State Coastal Zone Management Authority in order to take necessary steps in respect of construction of the temple complex at the said land.

12. The answering respondent in order to construct the temple complex on the said land, convened a meeting with the officials of the West Bengal State Coastal Zone Management Authority. In the meeting convened on the said date, the report, as prepared by IESWM was considered. Ultimately, the officials West Bengal State Coastal Zone Management Authority approved the construction works required for commissioning the temple complex at the said land. Moreover, in the report prepared by IESWM, the particulars of the area wherein the temple complex shall be constructed have been mentioned hereinbelow:

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Special Officer (Land)
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Description	Approx area (sqm)	Approx area
Total area of interest (AOI)	81214.08	~100%
CRZ-II (Developed Area)	42653.50	~52.52%
Outside CRZ	38560.58	~47.48%

13. From the report prepared by IESWM and the presentations made by the answering respondent, it would be evident that the total built up area of the temple complex shall comprise of an area of 11,293.40 square metres. Out of the aggregate area of 11,293.40 square metres, an area of 3182.84 square metres is within the Coastal Regulation Zone-II area.

14. In view of the fact that shops, facility blocks, engineer blocks, entrance gates, roadside shelters are situated in the Coastal Regulation Zone-II area and the said structures will be constructed for administrative use only, approval was given by the Coastal Regulation Zone Authorities. It is only after receipt of the approval from the Coastal Regulation Zone-II Authorities that West Bengal State Coastal Zone Management Authority, approved the construction of the said temple complex on the said area. The aforementioned position would be evident from a letter dated July 20, 2022, issued by the West Bengal State Coastal Zone Management Authority, a copy whereof is annexed hereto and marked with the letter "C".



Filed by
Sandeep Singh
Advocate

Partha Pratim Mallik
PARTHA PRATIM MALLICK
Special Officer (Land)
WBHC CO Ltd.

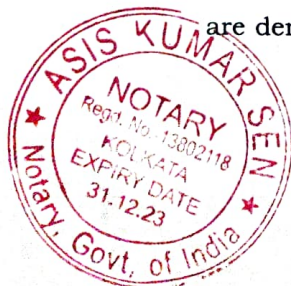
15. It is pertinent to mention that in terms of a notification dated September 14, 2006, published under the Environment (Protection) Rules, 1986, building over and above an area of 20,000 built up square metres would require prior environmental clearance, a copy where of is annexed hereto and marked with the letter "D". Since, the aggregate area of the temple complex shall be restricted to 11,293.40 square metres, necessary environmental clearance will not be required.

16. Save and except what are matters of record, each and every allegation contained in various paragraphs under reference of the said application is denied and disputed as if the same are set out seriatim herein and specifically traversed.

17. With reference to the contents of paragraphs 1 to 4 of the said application, save what are matters of record, allegations to the contrary are denied. I put the deponent to strict proof thereof. As regards the allegations made by the applicant in paragraphs 1 to 4 of the said application, the same does not concern the answering respondent in any manner whatsoever. In those circumstances, the answering respondent refuses to make any comment in such regard.

18. With reference to the contents of paragraphs 5 to 8 of the said application, save what are matters of record, allegations to the contrary are denied.

19. With reference to the contents of paragraphs 9 to 11 of the said application, save what are matters of record, allegations to the contrary are denied. The same does not concern the answering respondent in any



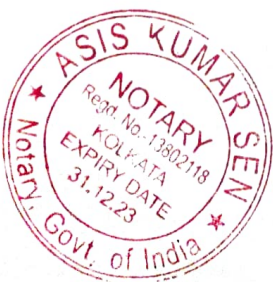
Filed by
Sandeep Singh
Advocate

Partha Pratim Mallick
PARTHA PRATIM MALLICK
Special Officer (Land)
WBHF CO Ltd.

manner whatsoever. In those circumstances, the answering respondent refuses to make any comment in such regard. It is denied that any three storied building has been constructed by the added Respondent No.10 by ignoring the CRZ Notification, as alleged or at all. It is denied that any building has been constructed by the added Respondent No.10 in violation of CRZ norms, or any other norms as alleged or at all.

20. With reference to the contents of paragraphs 12 to 14 of the said application, save what are matters of record, allegations to the contrary are denied. It is denied that a three storied building has been constructed by the added Respondent No.10, as alleged or at all.

21. With reference to the contents of paragraphs 15 to 18 of the said application, save what are matters of record, allegations to the contrary are denied. It is denied that the construction site consists of any sand dune, as alleged or at all. It is denied that the development works or beautification of Digha are being carried out by the added Respondent No.10, contrary to the basic concept of sustainable development, as alleged or at all. It is denied that no proper Environmental Impact Assessment has been carried out or that the concerned authority has failed to provide any clue, as alleged or at all. Environment Impact Assessment will not be required in view of the area of said temple complex, not exceeding 11,293.404 square metres. The aforementioned position would be evident from the notification dated September 14, 2006. It is denied that massive construction works are being carried out by the added Respondent No.10 or that construction works will



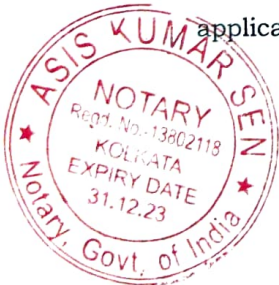
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AdvocatePartha Pratim Mallik
PARTHA PRATIM MALLICK
Special Officer (Land)
WBHS CO Ltd.

jeopardize the environment, as alleged or at all. The construction of the temple complex will not affect the soil conditions at Digha.

22. With reference to the contents of paragraphs 19 to 25 of the said application, save what are matters of record, allegations to the contrary are denied. The added Respondent No.10, is not responsible for untreated waste. The added Respondent No.10, is not responsible for any illegal extraction of underground water. The grounds indicated in paragraphs 25 of the said application are misconceived and untenable. No order should be passed by this Hon'ble Tribunal on the basis of the grounds mentioned in paragraph 25 of the said application. It is denied that added Respondent No.10 has failed to take any step or the added Respondent No.10 is involved in any unplanned or unscientific development work during the past decades or otherwise or that the applicant has been vigilant or the issues raised by him or the contents of the representations made by the applicant are true or correct or that the application has been filed within the prescribed period of limitation, as alleged or at all.

23. The prayers made in the said application are misconceived and the application should be dismissed in limine with exemplary costs.



Identified by me

Sandip Sasqupta
Advocate
NB 93/2000

Partha pratim Mallik
DEPONENT

Solemnly affirmed and declared
before me on Identification

Asis Mr. Sen
ASIS KUMAR SEN
City Civil Court, Kolkata
Notary
Reg. No.-13802/18

04 JAN 2023

VERIFICATION

Verified at Kolkata by the Deponent abovenamed on this the 1st day of January, 2023 and say that the contents of this affidavit made in paragraph 1 to 22 of the foregoing affidavit are true to my knowledge derived from the records of the case and believed by me to be true and the rest thereof are my respectful submissions before this Hon'ble Tribunal.

Partha Pratim Mallik
PARTHA PRATIM MALLICK
Special Officer (Land)
DEPONENT.



Solemnly affirmed and declared before me on Identification

Asis K. Sen

ASIS KUMAR SEN
City Civil Court, Kolkata
Notary
Reg. No.-13802/18

04 JAN 2023



Item No.02

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.151/2022/EZ

Subhas Dutta

Applicant(s)

Versus

State of West Bengal & Ors.

Respondent(s)

Date of hearing: 21.11.2022

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

For Applicant(s) : Mr. Subhas Datta, in person

ORDER

1. Heard Mr. Subhas Datta, the Applicant in person.
2. The allegation of the Applicant in this Original Application is that in and around the Digha Beach Dhuesagar, a 'Beach Front Beautification Amusement Park' is being developed as a 'Tourist Centre' on the sea-beach of Digha. These constructions are alleged to be in violation of the Coastal Regulation Zone Notification (CRZ Notification) and are being carried out by the Urban Development and Municipal Affairs Department, Government of West Bengal. Photographs as Annexure-P/1, Annexure-P/2, Annexure-P/3, Annexure-P/4, Annexure-P/5, Annexure-P/6, Annexure-P/7 & Annexure-P/8 (pages 19-28) to the Original Application, including Google Earth Imagery as Annexure-P/9 (pages 29-33) to the Original Application, have also been filed by way of evidence to show various constructions having been made.
3. Photographs with regard to the flooding of High Tidal Wave at Seashore of Digha have also been filed as Annexure-P/10 and Annexure-P/11 (pages 34-37) to the Original Application.



4. Annexure-P/12 & Annexure-P/13 (pages 38, 38A and 39) are the photographs of constructions alleged to have been made within the CRZ area.
5. It is also alleged that the site in question has become a dumping ground for garbage which has not been removed and there is absolutely no observation of Solid Waste Management Rules, 2016. Photographs as Annexure-P/14, Annexure-P/15, Annexure-P/16, Annexure-P/17 & Annexure-P/18, (pages 40 to 56) to the Original Application have also been filed in this regard.
6. It is also alleged that a 'Jagannath Dham Sanskriti Kendra' is also being constructed on sand dunes at Digha. Photographs as Annexure P-/19, Annexure-P/20 & Annexure-P/21 (pages 57 to 65) to the Original Application have also been filed in this regard.
7. It is also alleged that though a Sewerage Treatment Plant (STP) has been constructed at Digha, (Annexure-P/22, page 66 of the paper book), but the untreated water is being allowed to flow directly into the sea-beach where large number of members of public can be seen at page nos. 68-69 (Annexure-P/23 to the Original Application).
8. In our opinion, matter requires consideration.
9. Issue notice to the Respondents.
10. We find that the District Magistrate, Purba Medinipur and Sub-Divisional Officer, Purba Medinipur, are necessary parties to the present proceedings but have not been impleaded in the Original Application.
11. We direct the Applicant to implead the District Magistrate, Purba Medinipur and Sub-Divisional Officer, Purba Medinipur, in the array of Respondents as 'Respondent Nos. 7 & 8' respectively.



12. We also find that though it is alleged that ground water is being extracted for construction purpose but the State Level Ground Water Authority has not been impleaded in the Original Application.
13. The Applicant is directed to implead the State Level Ground Water Authority through its Member Secretary, in the array of Respondents as 'Respondent No.9'.
14. While it is alleged that HIDCO is carrying out the constructions, the HIDCO has not been impleaded in the Original Application.
15. The Applicant is directed to implead the HIDCO, Government of West Bengal, through its Managing Director, in the array of Respondents as 'Respondent No.10'.
16. We also find that State Coastal Zone Management Authority (SCZMA), Government of West Bengal, Central Pollution Control Board and National Centre for Sustainable Coastal Management (NCSCM), are the necessary parties to the present proceedings and have not been impleaded in the Original Application.
17. The Applicant is directed to implead the State Coastal Zone Management Authority (SCZMA), Government of West Bengal, through its Member Secretary, the Central Pollution Control Board through its Chairman and the National Centre for Sustainable Coastal Management (NCSCM) through its Director, Chennai, in the array of Respondents as 'Respondent Nos. 11, 12 & 13' respectively.
18. Mr. Rajib Ray, learned Counsel who is present in Court, accepts notice on behalf of the Respondent Nos. 1,2,3,6,7,8,9&11, State Respondents. Government of West Bengal.

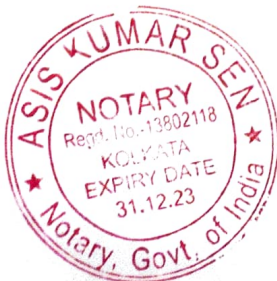


19. Mr. Sibojyoti Chakraborty, learned Counsel who is present in Court, accepts notice on behalf of the Respondent No.4, West Bengal Pollution Control Board.
20. Mr. Surendra Kumar, learned Counsel who is present in Court, accepts notice on behalf of the Respondent No.12, Central Pollution Control Board.
21. Mr. Ashok Prasad, learned Counsel who is present in Court, accepts notice on behalf of the Respondent No.13, National Centre for Sustainable Coastal Management (NCSCM).
22. Issue notice to the Respondent No.5, Digha Sankarpur Development Authority and the Respondent No.10, HIDCO, Government of West Bengal, returnable within four weeks.
23. All the Respondents shall file their counter-affidavits within four weeks.
24. The Applicant shall file affidavit-of-service within one week.
25. The Applicant shall serve e-copy/soft copy of the Original Application along with all its annexures upon Mr. Rajib Ray, Mr. Sibojyoti Chakraborty, Mr. Surendra Kumar and Mr. Ashok Prasad, learned Counsel within 48 hours.
26. **List on 05.01.2023.**

.....
B. Amit Sthalekar, JM

.....
Prof. A. Senthil Vel, EM

November 21, 2022
 Original Application No.151/2022/EZ
 AK



Report (for Official Purpose Only)

**Delineation of High Tide Line (HTL), Low Tide Line (LTL),
Coastal Regulation Zone (CRZ) for Proposed Temple Complex-
"Jagannath Dham Sanskriti Kendra" at Digha
Mouza Bhagibaharampur, Ramnagar-I, Purba Medinipur District, West Bengal**

Prepared for:

West Bengal Housing Infrastructure Development Corporation Ltd (HIDCO)

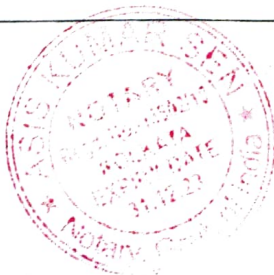
Vide Ref: Memo No. 70/HIDCO/AGM Engg-IV/Date- 08-04-2022

Prepared by:

Institute of Environmental Studies and Wetland Management (IESWM),

Kolkata

May - 2022





Disclaimer

The study has been conducted unbiased, without any prejudice and truthfully, abiding by the laws, notifications and regulation of this country as applicable. All efforts have been taken to represent the work as accurately as possible.

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Document Control Sheet

1a	REPORT No.	CRZ/2022/030
1b.	FILE REF No.	3P-54/2021-22(216CL)
2.	REPORT TYPE	COASTAL REGULATION ZONE (CRZ)
3.	TITLE	Delineation of High Tide Line (HTL), Low Tide Line (LTL), Coastal Regulation Zone (CRZ) for Proposed Temple Complex- "Jagannath Dham Sanskriti Kendra" at Digha, Mouza Bhagibahampur, Ramnagar-I, Purba Medinipur District, West Bengal.
4.	PREPARED BY	Institute of Environmental Studies and Wetland Management (IESWM)
5.	KEY WORDS	Coastal Regulation Zone (CRZ); Coastal Zone Management Plan (CZMP); High Tide Line (HTL); Low Tide Line (LTL); CRZ categories; CRZ I; CRZ II; CRZ III; No Development Zone (NDZ); Ecologically Sensitive Area (ESA), Hazard Line, Critically Vulnerable Coastal Area (CVCA)
6.	ABSTRACT	<p>West Bengal Housing Infrastructure Development Corporation Ltd (HIDCO) has proposed to setup a Temple Complex namely- "Jagannath Dham Sanskriti Kendra", east of Digha railway station at Mouza Bhagibahampur (JI No.-79), Digha, Block Ramnagar- I, District Purba Medinipur. Such activity requires CRZ clearance as per Gazette Notification, 2011 and accordingly the study has been carried out by the Institute of Environmental Studies and Wetland Management (IESWM), Kolkata as per guidelines.</p> <p>Two separate maps (i) on scale 1:25000 covering the 7 km radius from the Area of Interest (AOI) depicting the CRZ categories and lines, HTL, LTL, ESA and (ii) on scale 1:4000 depicting the detailed CRZ categories and lines along with HTL LTL ESA of the AOI on top of cadastral information have been prepared. The High Tide Line (HTL) and Low Tide Line (LTL), Ecologically Sensitive Area (ESA) and Hazard Line has been used in accordance with the MOEF&CC approved CZMP for the state of West Bengal as per CRZ Notification 2011. CRZ extends up to 500mts from HTL along sea front and 100 m along tidal rivers (width>100m) and/or average width (width<100m) of other tidal creeks from their respective HTL. Ecologically Sensitive Areas (ESA) have been classified as CRZ-IA. The inter-tidal region has been classified as CRZ-IB. Areas within the jurisdiction of Digha Sankarpur Development Authority (DSDA) are being considered as CRZ-II. Areas outside the jurisdiction of DSDA, having a primarily rural setup, relatively undisturbed and undeveloped and not substantially built up and do not belong to CRZ-I or II and has been classified as CRZ-III. Area up to 200m from HTL and 100 m along tidal rivers (width> 100) and/or average width (width<100m) of other tidal creeks is earmarked as NDZ. The tidally influenced water bodies such as creeks have been classified as CRZ-IVB and Bay of Bengal as CRZ-IVA.</p> <p>The extent of CRZ in and around the project (AOI) site is 500m from HTL and is categorised as CRZ-II, being part of DSDA. Southern part of the AOI comprising nearly 53% lies within CRZ-II and the rest approximately 47% lies beyond the CRZ limit. The AOI lies landward side of Digha Foreshore Road (NH-116B). The AOI lies within "older dune complex" along with interdunal depression, however MOEF&CC approved CZMP on scale 1:25000 as per CRZ Notification 2011, do not reflect any CRZ-1A category within or overlapping with the AOI.</p>
7.	DISTRIBUTION STATEMENT	Not for Circulation
8.	PROJECT PROPONENT	West Bengal Housing Infrastructure Development Corporation Ltd (HIDCO)



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Abbreviations

AOI	:	Area of Interest
CRZ	:	Coastal Regulation Zone
CZMP	:	Coastal Zone Management Plan
CVCA	:	Critically Vulnerable Coastal Areas
DSDA	:	Digha Sankarpur Development Authority
GIS	:	Geographic Information Systems
GPS	:	Global Positioning System
HTL	:	High Tide Line
IESWM	:	Institute of Environmental Studies and Wetland Management
IRS	:	Indian Remote Sensing Satellite
LTL	:	Low Tide Line
LULC	:	Land Use/Land Cover
MOEF&CC	:	Ministry of Environment and Forest and Climate Change
NDZ	:	No Development Zone
NRSC	:	National Remote Sensing Centre
RS	:	Remote Sensing
SCZMA	:	State Coastal Zone Management Authority
SOI	:	Survey of India
UTM	:	Universal Transverse Mercator
WGS	:	World Geodetic System



1. Introduction:

1.1. Background:

West Bengal Housing Infrastructure Development Corporation Ltd (HIDCO) has proposed to setup a Temple Complex namely- "Jagannath Dham Sanskriti Kendra", east of Digha railway station at Mouza Bhagibaharapur (II No.-79), Digha, Block Ramnagar- I, District Purba Medinipur. The site is located at Digha, along the Bay of Bengal, having a low gradient with sandy beach making it one of the most popular seaside tourist spots of West Bengal. The Government wishes to enhance the importance of the place by boosting tourism and highlighting its rich heritage, art, and cultural activities. With a view to this cultural tourism and to create a spiritual attraction, the Jagannath Dham Sanskriti Kendra was envisioned (Photo 1 & 2).

As the project site is adjacent to tide influenced water bodies i.e., Bay of Bengal, it attracts Coastal Regulation Zone (CRZ) clearance as per Gazette Notification dated 6th Jan, 2011 by the Ministry of Environment and Forests and Climate Change (MoEF&CC).

Institute of Environmental Studies and Wetland Management (IESWM) functioning under the Department of Environment, Government of West Bengal, is one of the authorised agencies by the Ministry of Environment, Forest and Climate Change (MOEF&CC) to prepare CRZ maps, has taken up the task of delineating and mapping High Tide Line (HTL), Low Tide Line (LTL), identification of CRZ in and around the proposed site as per CRZ Notification 2011 guidelines which is required to be submitted to the respective State Coastal Zone Management Authority (SCZMA) by the project proponent.



1.2. Context and CRZ Categories:

The Government of India Notification [S.O.19 (E) dated 06-01-2011] under Section 3(1) and Section 3(2)(v) of the Environment (Protection) Act, 1986 and Rule 5(3)(d) of Environment (protection) Rules, 1986 declares *'the coastal stretches of the country and the water area upto its territorial water limit, excluding the islands of Andaman & Nicobar and Lakshwadweep and the marine areas surrounding these islands upto its territorial limit, as Coastal Regulation Zone (herein referred to as CRZ)'* (MoEF&CC, 2011).

The CRZ categories consist of:

- i. The land area from High Tide Line (HTL) to 500mts. on the landward side along the sea front.
- ii. The land area between HTL to 100 mts. or width of the creek whichever is less on the landward side along the tidal influenced water bodies that are connected to the sea and the distance upto which development along such tidal influenced water bodies is to be regulated shall be governed by the distance upto which the tidal effects are experienced which shall be determined based on salinity concentration of 5 parts per thousand (ppt) measured during the driest period of the year and distance upto which tidal effects are experienced shall be clearly identified and demarcated accordingly in the Coastal Zone Management Plans (CZMPs). *Tidal influenced water bodies mean the water bodies influenced by tidal effects from sea, in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds connected to the sea or creeks and the like.*
- iii. The land area falling between the hazard line and 500mts. from HTL on the landward side, in case of seafront and between the hazard line and 100mts line in case of tidal influenced water body, the word 'hazard line' denotes the line demarcated by Ministry of Environment and Forests (hereinafter referred to as the MoEF&CC) through the Survey of India (hereinafter referred to as the SOI) taking into account tides, waves, sea level rise and shoreline changes.
- iv. Land area between HTL and LTL which will be termed as the *intertidal zone*.



- v. The water and the bed area between the LTL to the territorial water limit (12 Nm) in case of sea and the water and the bed area between LTL at the bank to the LTL on the opposite side of the bank, of tidal influenced water bodies.

The CRZ notification (2011) categories Coastal Regulation Zones based on ecologically sensitive, developed, underdeveloped, water body and its bed area namely:

- i. **CRZ I:** Areas that are ecologically sensitive and geomorphological features which play a role in maintaining the integrity of the coast (CRZ 1A) and area between LTL and HTL (CRZ 1B).
- ii. **CRZ II:** Areas that have been developed up to or close to the shoreline.
- iii. **CRZ III:** Areas that are relatively undisturbed and those do not belong to either CRZ I or II.
- iv. **CRZ IV:** The water area and the bed from LTL to twelve (12) nautical miles seaward (CRZ IVA) and water area of tidal influenced water body from the mouth of the water body at the sea up to the influence of tide (CRZ IVB).



2. Objectives:

The objectives for the study are as follows: -

- i. Delineation of HTL, LTL, CRZ lines for the proposed study area as per specified map scales.
- ii. Demarcation of CRZ zones including notified ecologically sensitive areas if any.
- iii. Observation on CRZ categories.

3. Study area:

3.1. Location:

The site lies in Mouza Bhagibahampur (J.L. 79), Digha, under Block Ramnagar-I, District Purba Medinipur. The area is covered in SOI toposheet no. 730/10 as illustrated in "Location Index (Fig 1)". The project area can be accessed by NH 116B and by South Eastern Railway. The coordinates of the AOI as derived from the .kml file provided by the Project Proponent (PP). (Photo: 3- 11).

Table: I

Sl No	Latitude	Longitude
1	21° 37' 22.640" N	87° 30' 47.299" E
2	21° 37' 26.186" N	87° 30' 47.034" E
3	21° 37' 25.968" N	87° 30' 43.833" E
4	21° 37' 28.440" N	87° 30' 43.702" E
5	21° 37' 29.567" N	87° 30' 47.532" E
6	21° 37' 31.519" N	87° 30' 47.435" E
7	21° 37' 32.070" N	87° 30' 46.780" E
8	21° 37' 29.379" N	87° 30' 34.592" E
9	21° 37' 30.310" N	87° 30' 38.387" E
10	21° 37' 24.272" N	87° 30' 34.783" E
11	21° 37' 24.364" N	87° 30' 36.522" E
12	21° 37' 21.830" N	87° 30' 36.580" E





Location Index for Proposed Jagannath Dham Sanskriti Kendra Temple Complex at Bhagibahampur, Ramnagar-I, Purba Medinipur District, West Bengal

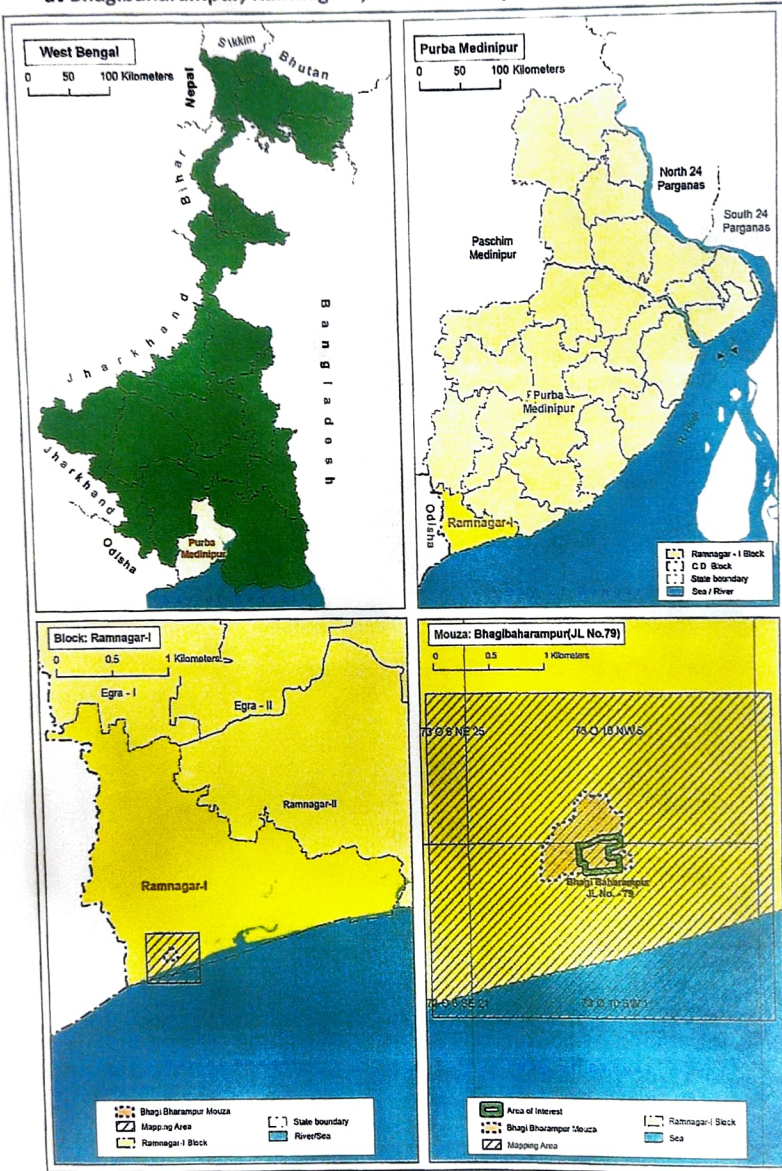


Fig 1

Delineation of High Tide Line (HTL), Low Tide Line (LTL), Coastal Regulation Zone (CRZ) for Proposed Temple Complex- "Jagannath Dham Sanskriti Kendra" at Digha, Mouza Bhagibahampur, Ramnagar-I, Purba Medinipur District, West Bengal ~ IESWM

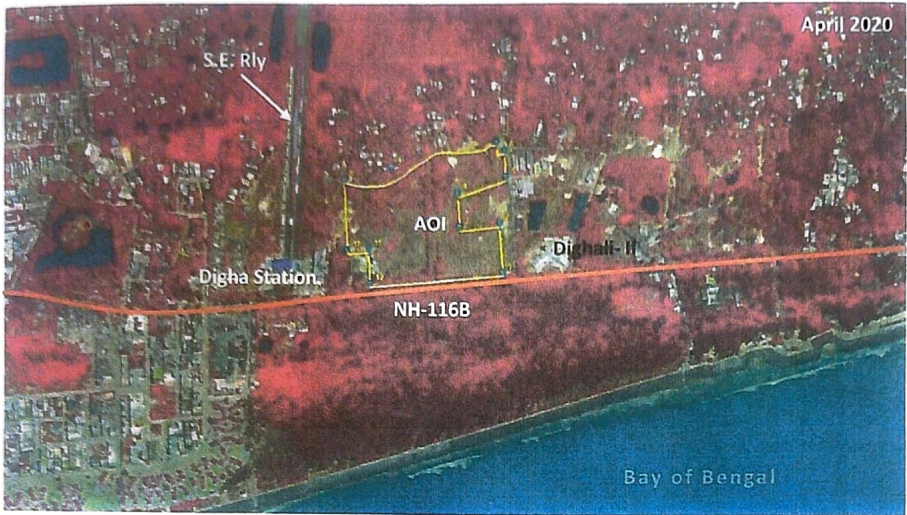


Photo 1: WorldView satellite image showing the project site and its surrounding area.



Photo 2: Ground scenario of proposed project site for Temple Complex- Jagannath Dham Sanskriti Kendra

6
 Delineation of High Tide Line (HTL), Low Tide Line (LTL), Coastal Regulation Zone (CRZ) for Proposed Temple Complex-
 "Jagannath Dham Sanskriti Kendra" at Digha, Mouza Bhagbaharampur, Ramnagar-I, Purba Medinipur District, West Bengal
 ~ IESWM





Photo 3: Project Area with provided coordinates (Ref Table- I) overlaid on WorldView satellite image

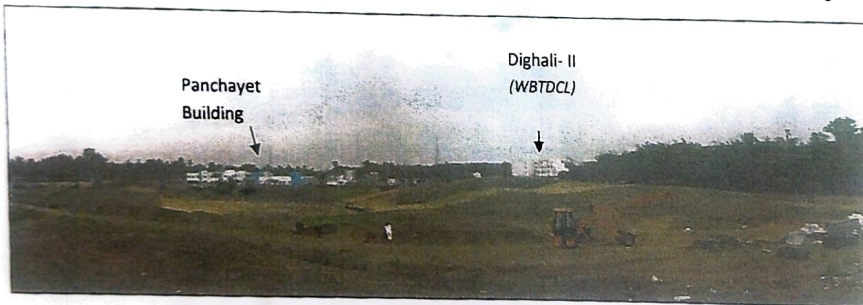


Photo 4: Ground scenario of proposed project site (eastern side)

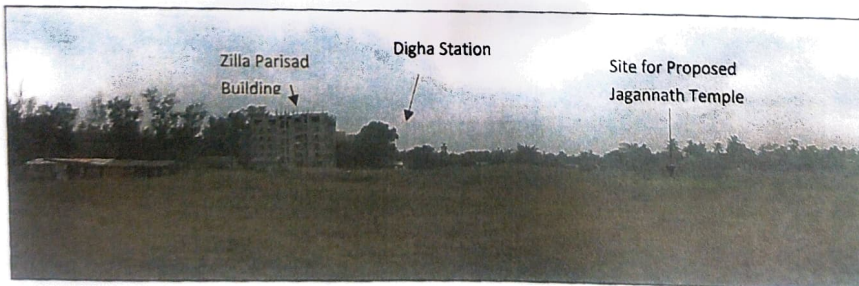


Photo 5: Ground scenario of proposed project site (western side)

7
 Delineation of High Tide Line (HTL), Low Tide Line (LTL), Coastal Regulation Zone (CRZ) for Proposed Temple Complex-
 "Jagannath Dham Sanskriti Kendra" at Digha, Mouza Bhagibahampur, Ramnagar-I, Purba Medinipur District, West Bengal
 - IESWM

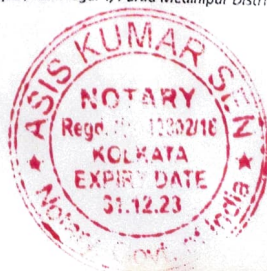




Photo 6: GPS survey and data collection at project site



Photo 7: Discussion with HIDCO officials regarding project site





Photo 8: NH-116B towards Digha



Photo 9: Digha Gate on NH-116B



Photo 10: Digha Railway Station

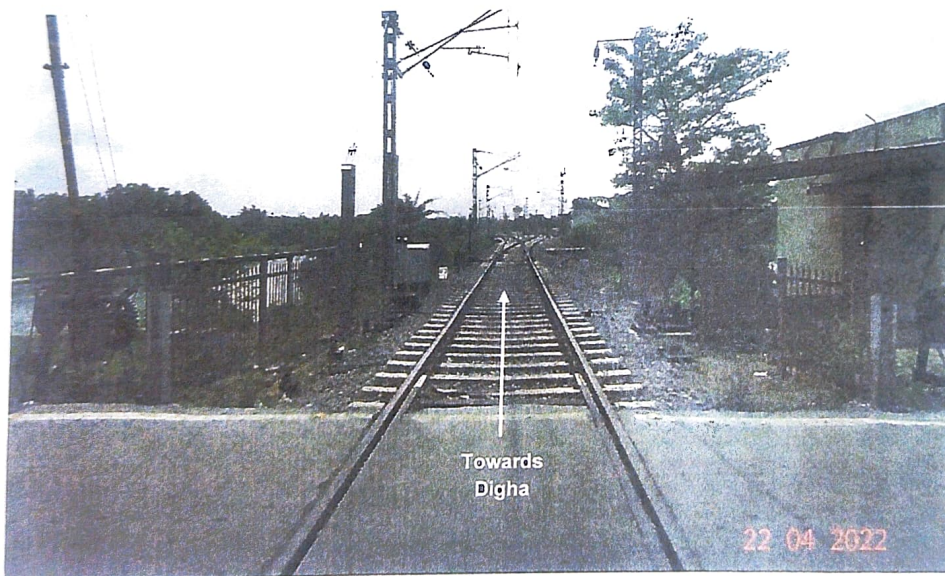


Photo 11: South Eastern Railway (Tamluk-Digha branch)



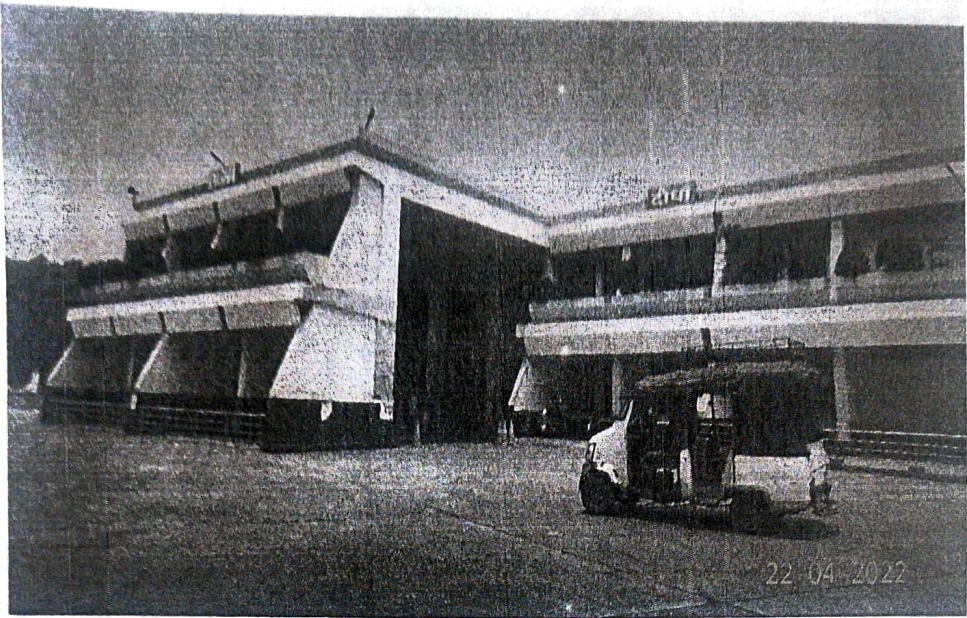


Photo 10: Digha Railway Station

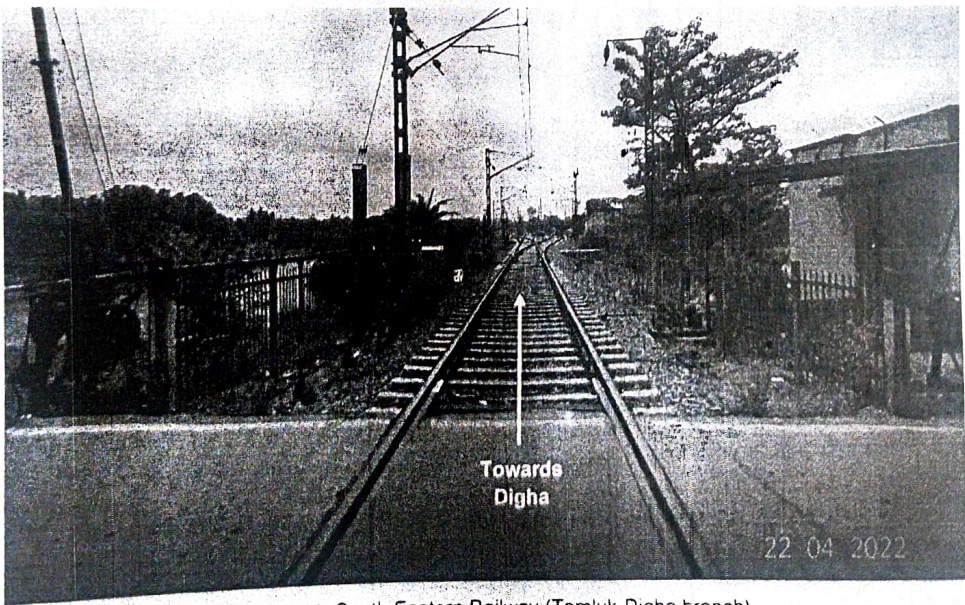
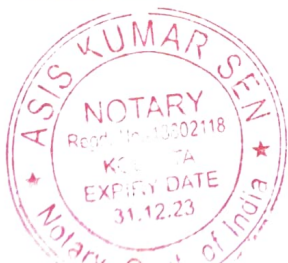


Photo 11: South Eastern Railway (Tamluk-Digha branch)

10

*Delineation of High Tide Line (HTL), Low Tide Line (LTL), Coastal Regulation Zone (CRZ) for Proposed Temple Complex-
 "Jagannath Dham Sanskriti Kendra" at Digha, Mouza Bhaglabaharapur, Ramnagar-I, Purba Medinipur District, West Bengal
 ~ IESWM*





3.2. General Physiography

Regionally, the area is within the Medinipur (Digha – Junput) coastal plain. This mesotidal (tidal range: 2 - 4m) coastal plain is characterized by presence of successive rows of dunes with intervening clayey tidal flats. The 'beach-face dune complex' is with casuarina trees, "Keya" (Pandanus T.) bushes and sand loving creepers.

More specifically the coastal stretch of Medinipur is segmented into four sectors and the Digha sector lies at the western side. The proposed location of the temple complex occupies the 'older dune complex' with undulating topography. The irregular dome shaped sand ridges with sparse grass cover are discontinuous in nature with interdunal depressions. (Photo: 16, 17)

4. Scope of Work and Deliverables:

- i. Preparation of one CRZ map indicating HTL, LTL covering 7km radius around the project site on scale 1:25000 (Map Plate: 2) based on SOI toposheet, satellite imagery, following the CRZ Notification 2011.
- ii. Preparation of CRZ map on scale 1:4000 (Map Plate: 1) for the project site based on high resolution satellite image interpretation, ground truth verification and CRZ Notification 2011, superimposed on the cadastral map, showing the (a) HTL, (b) LTL, (c) CRZ categories (d) indicating ecologically sensitive areas if any, (e) project layout if available and provided in digital format with geographic coordinates, if it is required to be incorporated in the map (f) existing transportation network.
- iii. Delineation of CRZ lines of 500m / 200m /100m / or as applicable from the HTL along the shore or tidally influenced water bodies as per CRZ Notification 2011.
- iv. On-site Ground Truth Verification will be conducted to validate the maps.

Deliverables:

- a. One CRZ map on scale 1:25000 showing the proposed project site covering 7km radius, indicating CRZ boundary and category, HTL and LTL, in hardcopy in appropriate paper size following the CRZ Notification 2011.
- b. One CRZ map on scale 1:4000 showing the proposed project site superimposed on a cadastral map, showing HTL, LTL, CRZ boundary and CRZ category along with ecologically sensitive areas if any, in hardcopy in appropriate paper size following the CRZ Notification 2011.
- c. One project report with field photographs in hardcopy.





5. Data Used and Methodology:

5.1. Data:

Collateral data used in this study, were procured from the Survey of India (SOI), National Remote Sensing Centre (NRSC) and documents as received through the Project Proponent. A joint field work for ground truth verification was conducted from 21st-22nd April-2022 and the coordinates were measured in field, using Garmin GPS 78s. Key datasets and their brief description are described below in Table: I

Table: II

Sl	Data	Specification	Source
1.	Toposheets	Survey of India Toposheet 73 O/10 (1972) (Surveyed in 1968- 69).	Survey of India (SOI)
2.	Satellite Imagery	WorldView Image (Dec.2010, April 2020),	NRSC,
3.	Cadastral maps and Project details	Documents, cadastral maps (on scale 16" to 1 mile, Bhagibaharampur Mouza JL No.- 79, 1980-93) and coordinates with boundary in .kml file format.	Provided by Project Proponent.
		Vector cadastral data	Procured from LR Dept.
4.	Geographic Coordinates	Instrument: Garmin GPS 78s	Measured during field, April - 2022
5.	Field Photographs	Instrument: Sony GPS Camera (DSC- HX60V) Sony GPS Camera (DSC- HX400V)	During field, April - 2022
6.	CRZ	HTL, LTL, CRZ categorization and ESA on scale 1:25000	MoEF&CC approved CZMP-2011

5.2. Software:

- i. ERDAS Imagine Digital Image Processing Software ver. 16.6.0 from Intergraph
- ii. ArcGIS GIS software ver. 10.8 from ESRI
- iii. MS Office 2010 from Microsoft Corporation



5.3. Methodology and Approach:

The process of identifying, delineating and mapping of HTL, LTL and CRZ involves couple of stages including ground truth validation in field. The overall approach has been illustrated in the following flow chart diagram below.

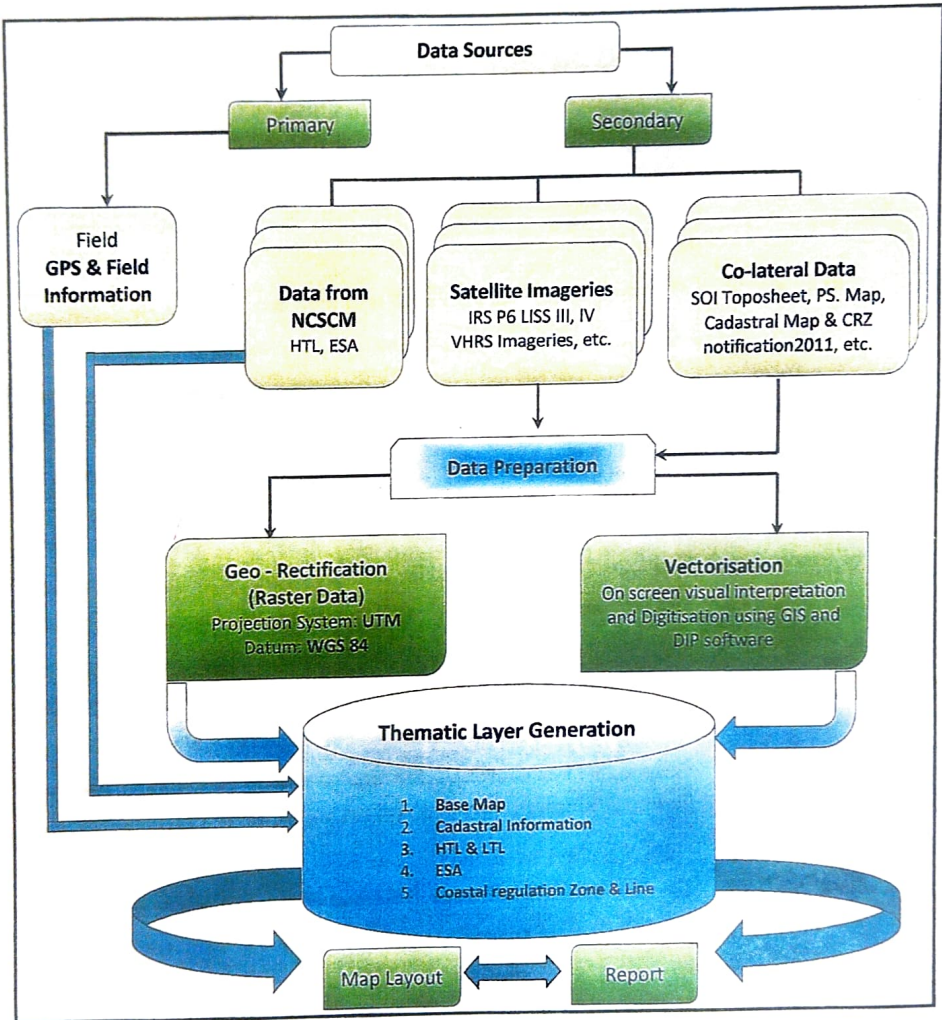
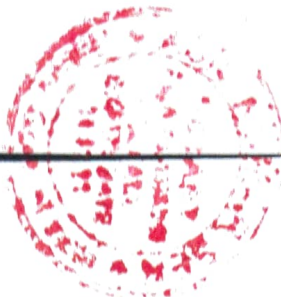


Fig 2

Several 'thematic layers' are prepared using the mentioned data sets (Table: II) and joint field visit conducted from 21st - 22nd April-2022 along with the officials of HIDCO.



All spatial datasets were digitized and geometrically rectified as per following projection system:

Projection system : Universal Transverse Mercator, UTM (Zone 45)
Datum : World Geodetic System, WGS 84

(a) As per guideline, the High Tide Line (HTL), Low Tide Line (LTL), Ecologically Sensitive Area (ESA) and Hazard Line has been used in accordance with the MOEF&CC approved CZMP for the state of West Bengal as per CRZ Notification 2011.

(b) GPS survey were carried out from 21st-22nd April-2022 using Garmin 78s instruments and coordinates were collected viz. two modes (a) Track and (b) Waypoints (Appendix: I). GPS traverses were collected in and around the project site and along the HTL, natural boundaries, important features and accessible areas (Photo: 6). Field photographs were taken using GPS enabled camera; Sony (DSC- HX60V & DSC- HX400V). Field validation was conducted using pre-field maps.

During Joint Field Work, the project site, which is the Area of Interest (AOI) was confirmed by the officials of HIDCO and the geographic coordinates were measured accordingly, using hand held GPS. The northern boundary of the AOI was updated based on *on-site* traverse measured by GPS and confirmed by the HIDCO officials, which marginally deviates from the AOI, as provided earlier in .kml format. The Project Proponent confirmed that, the AOI lies within the cadastral mouza map of Bhagibahampur (J.L.-79), which was overlaid with the AOI. The approximate area of project site is found to be 81214 sqm i.e. appx. 20 acres. (Photo: 14, 15).

(c) The CRZ extending 500 mts from the HTL along the sea front and 100mts from other tide influenced water bodies and average width (< 100m) for other tidal creeks from HTL have been delineated.

(d) The CRZ classification was accomplished based on MOEF&CC approved CZMP for the state of West Bengal as per CRZ Notification 2011.

- (e) Cadastral information of mouza Bhagbahampur (J.L.-79), is overlaid on the CRZ map on scale 1:4000, showing HTL, LTL, CRZ categories, indicating ESA if any, along with existing infrastructure network derived from high resolution satellite image and ground validation.

- (f) CRZ map on scale 1:25000 showing the proposed AOI covering 7km radius is prepared based on MOEF&CC approved CZMP for the state of West Bengal as per CRZ Notification 2011. Drainage and classification of road, landmark etc are also overlaid on the CRZ map.

- (g) Standard cartographic practices were employed in assigning colour coding and designing of the prepared maps of thematic layers.



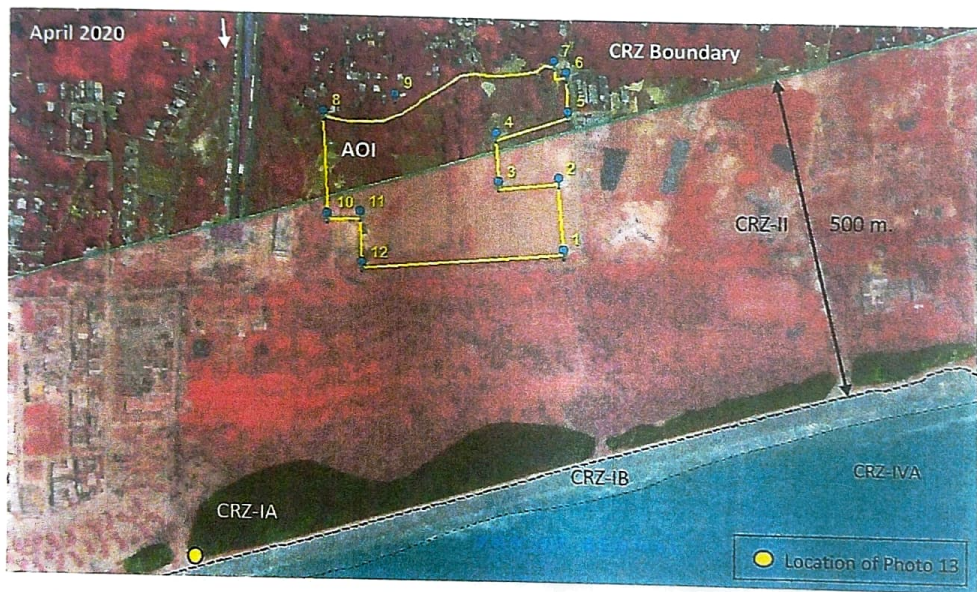


Photo 12: Project site in relation to Coastal Regulation Zone as viewed in WorldView satellite image

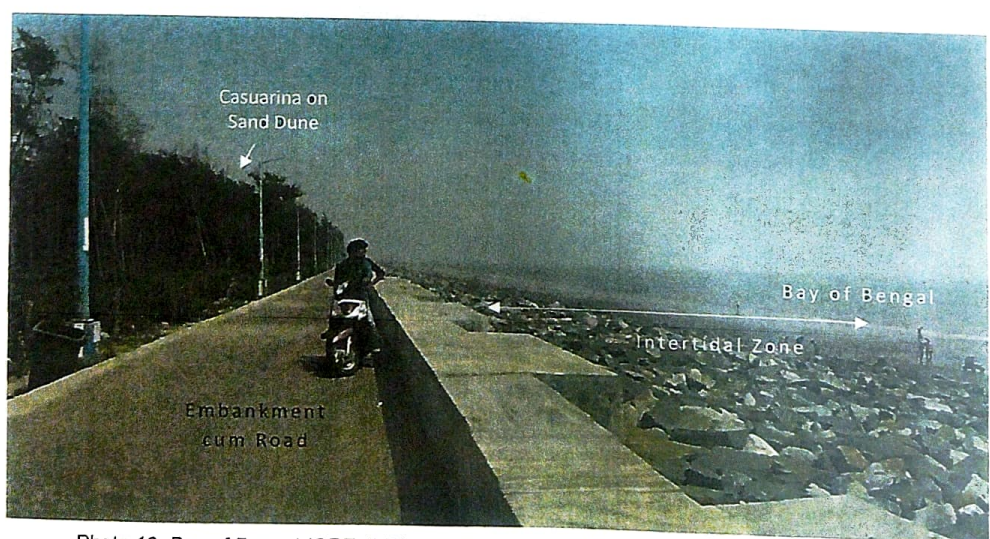


Photo 13: Bay of Bengal (CRZ- IVA) and sand dune (CRZ-IA), intertidal zone (CRZ- IB) with embankment south of proposed project site. Location given in photo 12.



Photo 14: Fencing along the northern boundary of the AOI



Photo 15: GPS Data collection along the northern boundary of the AOI



Photo 16: Dome shaped dune top within the Area of Interest (AOI)



Photo 17: Interdunal depression within the Area of Interest (AOI).



Photo 18: Udaypur beach (Digha west) during High Tide



Photo 19: Udaypur beach (Digha west) during Low Tide



Photo 20: Digha Mohana or Champa River confluence (Digha east) during High Tide



Photo 21: Champa River at Digha Mohana during High Tide

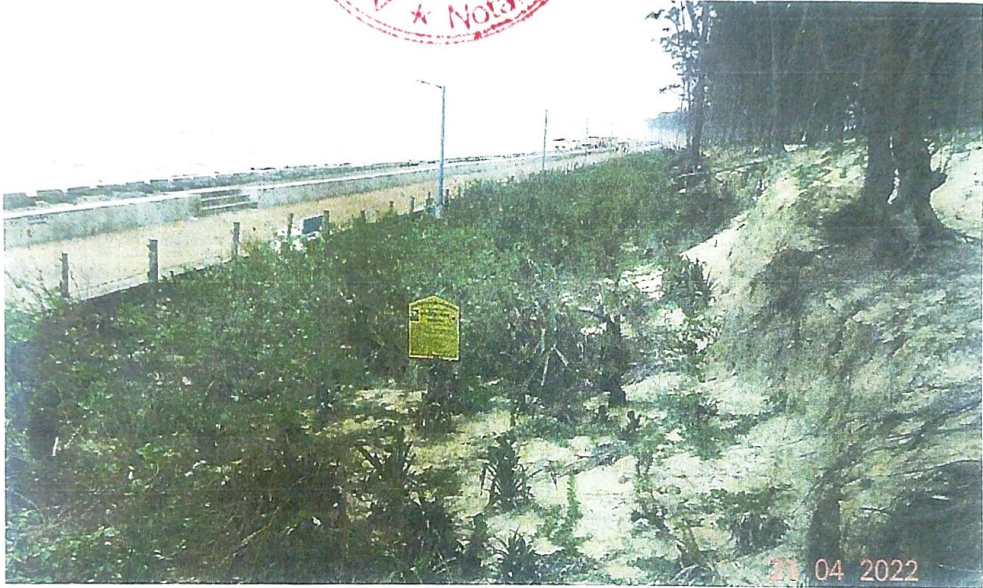


Photo 22: Beach-face dune at Digha



Photo 23: Present view of Jatra Nala.



Photo 24: Digha Sankarpur Development Authority (DSDA) building



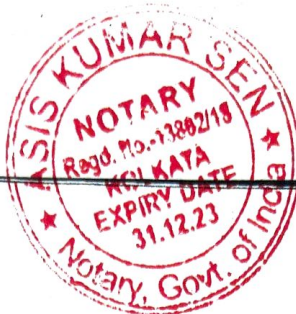
6. Results & Discussions:

- i. The Area of Interest (AOI) for the proposed "Jagannath Dham Sanskriti Kendra" lies in Mouza Bhagibaharampur (J.L. 79), Digha, Block Ramnagar – I, District- Purba Medinipur. Mapping has been done based on multiple satellite images, collateral data (Data, Para 5.1) and joint field verification conducted between 21st to 22nd April-2022. The AOI was confirmed by the officials of HIDCO during fieldwork. The approximate area of project site is 81214 sqm. ~ 20 acre (Photo: 12).
- ii. The project site comprises of 33 plots (full or part) of Mouza Bhagibaharampur, as per cadastral map of 1980-93 (revised map made in 1954- 57) on scale 1:4000, details of which is mentioned in Table: III. The area is presently under Digha Sankarpur Development Authority (DSDA).

Table: III

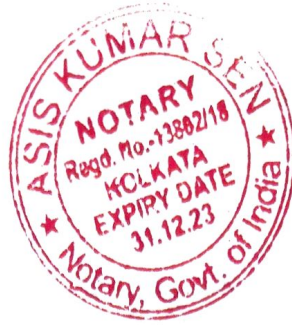
Full Plot	154, 222, 223, 227, 228, 239, 282, 283
Part Plot	144, 219, 220, 221, 224, 225, 226, 229, 231, 232, 233, 234, 235, 236, 241, 242, 243, 262, 278, 279, 280, 281, 284, 286, 287

- iii. **High Tide Line (HTL) and Low Tide Line (LTL)** has been used in accordance with the MOEF&CC approved CZMP for the state of West Bengal as per CRZ Notification 2011. The HTL primarily follows the main embankment along the Digha coast.
- iv. CRZ categorization of project area (AOI) and its peripheral area has been carried out as per MOEF&CC approved CZMP for the state of West Bengal as per CRZ Notification 2011. **Southern part of the AOI comprising nearly 53% lies within CRZ-II and the rest approximately 47% lies beyond the CRZ limit. The AOI lies landward side of Digha Foreshore Road (NH-116B).**
- v. Hazard lines are depicted as per MOEF&CC approved CZMP- 2011. (Photo:26)
- vi. Patches of sand dune, mangrove, Horseshoe Crab Habitat, Reserve Forest, Salt Marsh which are **Ecologically Sensitive Areas (ESA)** are accordingly classified as **CRZ-IA**. As per notification, **50m buffer** have been delineated around mangrove areas with more than 1000 sqm and marked as **CRZ-IA**. The intertidal region has been classified as **CRZ-IB** (Photo:12, 13). The AOI



lies within "older dune complex" along with interdunal depression, however MOEF&CC approved CZMP on scale 1:25000 as per CRZ Notification 2011, do not reflect any CRZ-1A category within or overlapping with the AOI (Photo: 16, 17).

- vii. Coastal Regulation Zone (CRZ) extends up to 500 mts from HTL along sea front and 100 mts along tidal rivers (for width > 100m) and/or average width (for width < 100m) of other tidal creeks from their respective HTL.
- viii. Areas within the jurisdiction of any development authority are considered as CRZ-II and accordingly delineated for Digha Sankarpur Development Authority (DSDA). Part of the AOI lies within the CRZ-II (Photo: 24).
- ix. Areas outside the jurisdiction of DSDA, having a primarily rural setup, relatively undisturbed and undeveloped and not substantially built up and do not belong to CRZ-I or II and has been classified as CRZ-III (100 m along tidal rivers having width > 100m and average width < 100m of other tidal creeks from their respective HTL), which has been earmarked as "No Development Zone (NDZ)" which attracts restriction for developmental activities other than the prescribed exceptions.
- x. The water area in the Bay of Bengal is delineated as CRZ-IVA and the water area of the tidal influenced water body is delineated as CRZ-IVB (Photo: 20 & 21).
- xi. The thematic layers thus prepared for the project are as follows, which are illustrated in Plate-1 and Plate-2:
 - (a) Coastal Regulation Zones (CRZ) maps on scale 1:25000 (Map Plate – 2) showing the proposed site covering 7km radius and on scale 1:4000 (Map Plate – 1) showing the proposed "Jagannath Dham Sanskriti Kendra" superimposed on cadastral map, at Bhagibaharampur, Ramnagar-I Block, Purba Medinipur District.
 - (b) High Tide Line (HTL) and Low Tide Line (LTL) around the site on scale 1: 25000 and 1: 4000 scale.



- (c) Coastal regulation zones (CRZ) and ecologically sensitive areas (ESA) as applicable on scale 1: 25000 & 1: 4000.
- (d) Hazard line based on approved CZMP-2011.
- (e) Major drainage and transportation network.



Photo 25: Fencing of the AOI along the Digha Foreshore Road



Photo 26: 7 km buffer of the AOI along with HTL, Hazard line and CRZ boundary overlaid on Google Image



Photo 27: Keya (Pandanus T.) bush on Sand dune

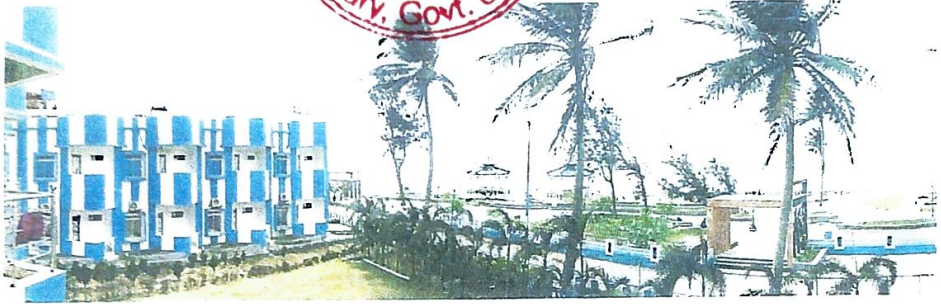
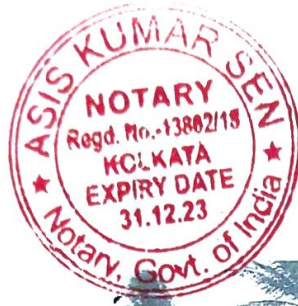


Photo 28: Developmental activity along the Old Digha beach



Photo 29: Sluice restricts tide flow near Sankarpur



Photo 30: Structural measures to arrest erosion in the beachface, Digha east.



Photo 31: Convention Centre, New Digha



Photo 32: Science Centre, New Digha



Conclusion:

Setting up of hotels, industries, operations or processes along the coastal stretches or tidally influenced water body attracts Coastal Regulation Zone (CRZ) clearance as per Gazette Notification dated 6th Jan, 2011 by the Ministry of Environment and Forests and Climate Change (MoEF&CC).

High Tide Line (HTL), Low Tide Line (LTL), Ecologically Sensitive Area (ESA), Hazard Line and CRZ categorization of the Area of Interest (AOI) and its peripheral area has been carried out and CRZ maps are prepared on scale 1:25000 and 1:4000 in accordance with the MOEF&CC approved CZMP for the state of West Bengal as per CRZ Notification 2011.

West Bengal Housing Infrastructure Development Corporation Ltd (HIDCO) has proposed to construct a Temple Complex- 'Jagannath Dham Sanskriti Kendra' east of Digha railway station at Mouza Bhagibaharampur (JI No.-79), Digha, Block Ramnagar- I, District Purba Medinipur. The project site comprises of 33 plots (full or part) of Mouza Bhagibaharampur, as per cadastral map of 1980-93 (revising the map made in 1954- 57) on scale 1:4000. The extent of CRZ in and around the project (AOI) site is 500m from HTL and is categorised as CRZ-II, being part of DSDA. Southern part of the AOI comprising nearly 53% lies within CRZ-II and the rest approximately 47% lies beyond the CRZ limit. The AOI lies landward side of Digha Foreshore Road (NH-116B). Although, the AOI lies within 'older dune complex' and interdunal depression, MOEF&CC approved CZMP on scale 1:25000 as per CRZ Notification 2011, do not reflect any CRZ-1A category within or overlapping with the AOI.

Table: IV

Sl.	Description	Approx. Area (sqm)	Approx. Area
1	Total area of Interest (AOI)	81214.08	~ 100 %
2	CRZ-II	42653.50	~ 52.52 %
4	Outside CRZ	38560.58	~ 47.48 %

As per MOEF&CC approved CZMP-2011, Hazard lines, are depicted in the map accordingly.

The AOI was confirmed by the officials of HIDCO during Joint Field Verification and the approximate area of project site is 81214 sqm. ~ 20 acres.

HTL, LTL, ESA, CRZ delineation and categorization of the project site i.e. (AOI) and its peripheral area normally covering 7km, has been carried out as per MOEF&CC approved CZMP for the state of West Bengal as per CRZ Notification 2011. The CRZ maps on scale 1:4000 (Map Plate – 1) and 1:25000 (Map Plate – 2) also includes drainage network and infrastructure facilities (road categories, embankments, culverts, sluices etc).



References

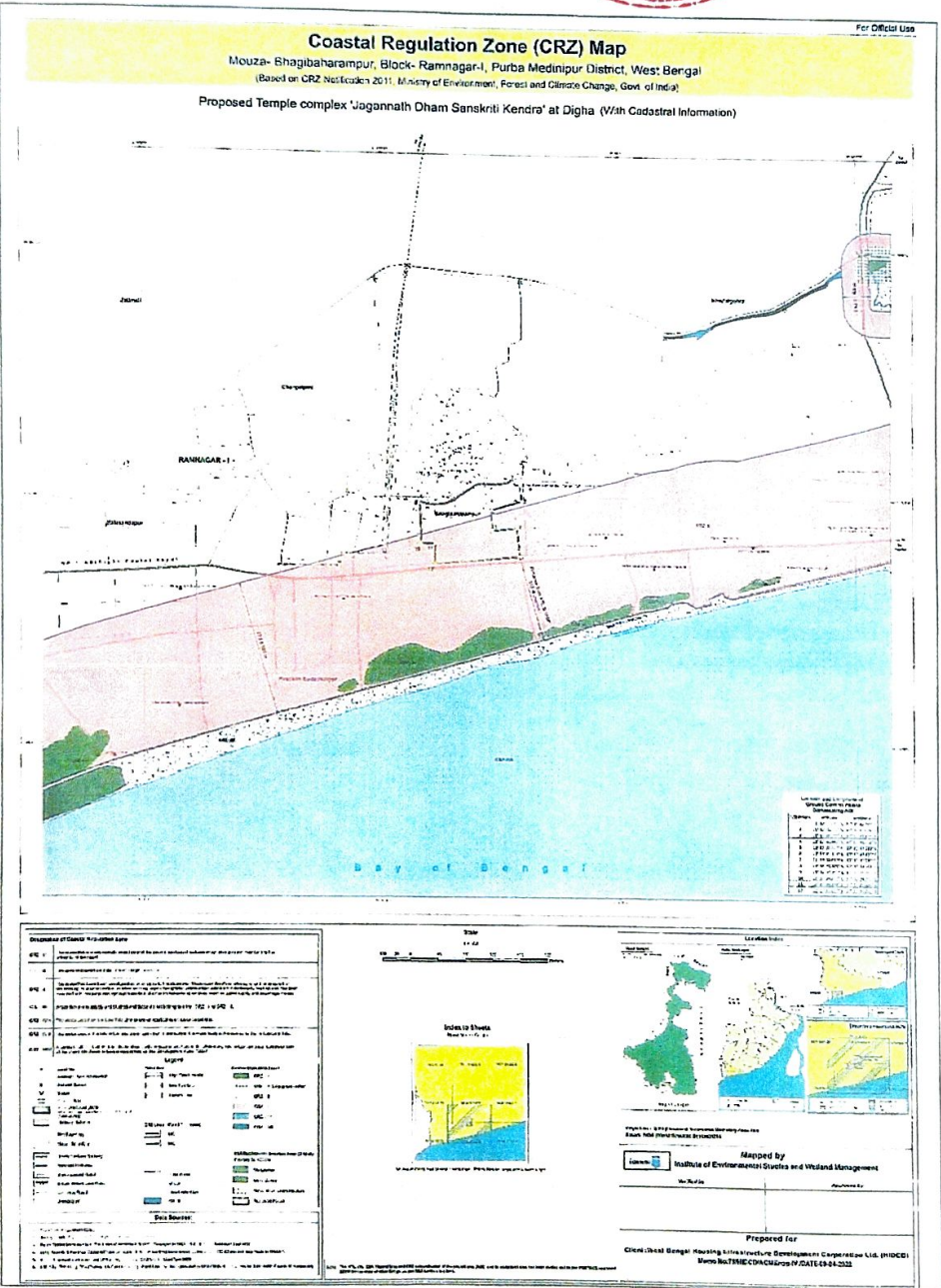
1. Coastal Regulation Zone (CRZ) Notification, 2011, published in the Gazette of India, Extraordinary, Part-ii, Section 3, Sub-section (ii), Ministry of Environment and Forests (Department of Environment, Forests and Wildlife of dated 6th January, 2011)
2. Environmental Impact Assessment (EIA) Notification, published in the Gazette of India, Extraordinary, Part-ii, and Section 3, Sub-section(ii) Ministry of Environment and Forests of 14th September, 2006, New Delhi
3. MOEF&CC approved CZMP for the state of West Bengal as per CRZ Notification 2011
4. State Level Environment Impact Assessment Authority (SEIAA), West Bengal, published in the Gazette of India, Extraordinary, Part-ii, and Section 3, Sub-section (ii) Ministry of Environment and Forests of 13th April, 2007, New Delhi
5. Parthasarathi Chakrabarti, Former Chief Scientist and Sanjay Nag, Senior Scientist - River of West Bengal, Changing Scenario





Appendix I

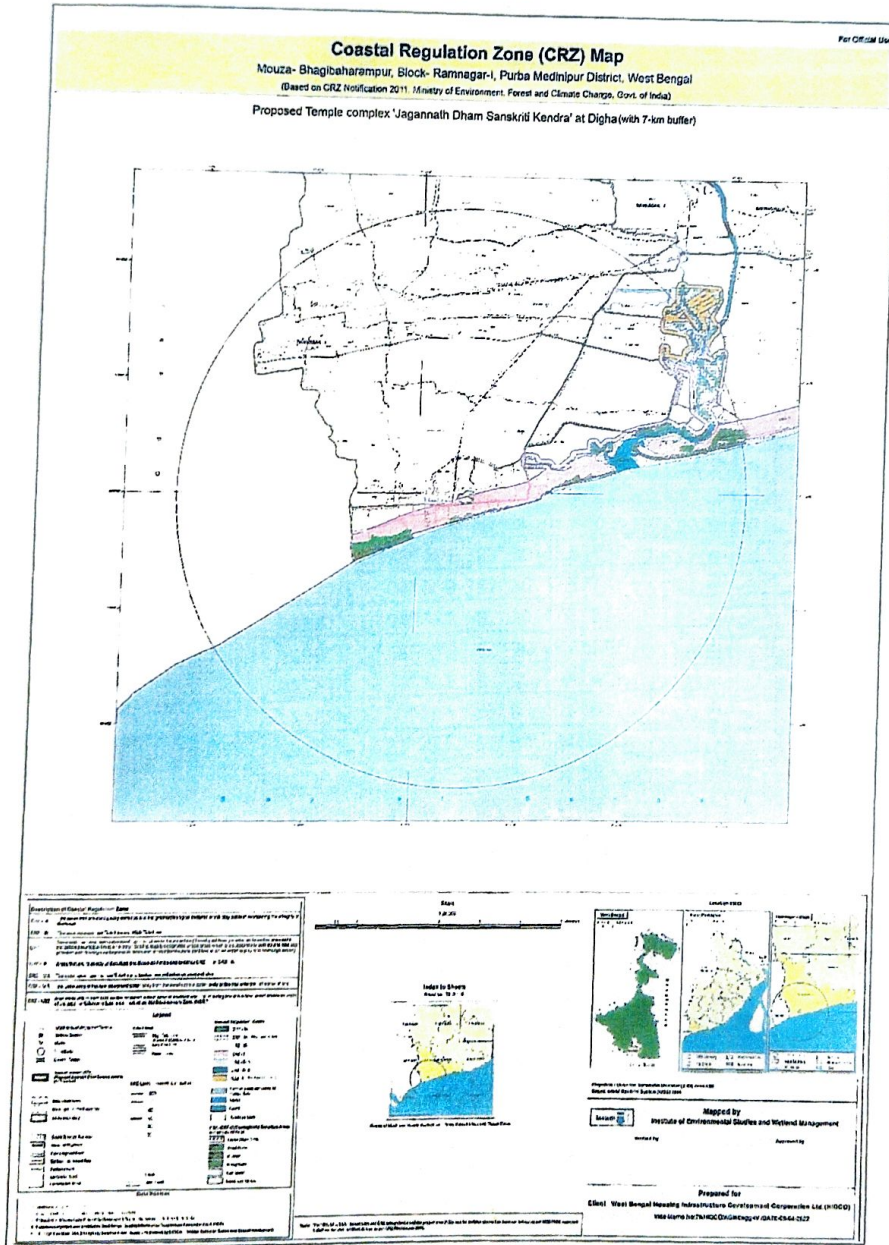
Map Plate-1



viii

Delineation of High Tide Line (HTL), Low Tide Line (LTL), Coastal Regulation Zone (CRZ) for Proposed Temple Complex- "Jagannath Dham Sanskriti Kendra" at Digha, Mouza Bhagibahampur, Ramnagar-I, Purba Medinipur District, West Bengal ~ IESWM

Map Plate-2



Delineation of High Tide Line (HTL), Low Tide Line (LTL), Coastal Regulation Zone (CRZ) for Proposed Temple Complex 'Jagannath Dham Sanskriti Kendra' at Digha, Mouza Bhagibahampur, Ramnagar-I, Purba Medinipur District, West Bengal IESWM





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Appendix II: GPS Co-ordinates

A. GPS co-ordinates of Waypoints collected by Garmin 785

Way Point NO:	Latitude	Longitude	Date/Time
1	21° 40' 42.503" N	87° 34' 29.856" E	2022-04-21T03:38:59Z
2	21° 40' 26.576" N	87° 33' 12.172" E	2022-04-21T03:43:58Z
3	21° 38' 10.853" N	87° 31' 33.787" E	2022-04-21T03:53:29Z
4	21° 37' 25.720" N	87° 31' 37.974" E	2022-04-21T03:55:43Z
5	21° 37' 6.884" N	87° 29' 38.677" E	2022-04-21T04:50:00Z
6	21° 37' 1.225" N	87° 29' 18.305" E	2022-04-21T04:51:14Z
7	21° 36' 46.109" N	87° 29' 21.437" E	2022-04-21T05:04:17Z
8	21° 36' 39.982" N	87° 29' 4.564" E	2022-04-21T05:31:50Z
9	21° 36' 59.080" N	87° 29' 4.870" E	2022-04-21T05:50:49Z
10	21° 37' 21.115" N	87° 30' 5.659" E	2022-04-21T05:57:10Z
11	21° 37' 47.690" N	87° 32' 48.833" E	2022-04-21T06:14:48Z
12	21° 37' 22.350" N	87° 30' 42.062" E	2022-04-21T07:02:12Z
13	21° 37' 22.793" N	87° 30' 47.092" E	2022-04-21T07:08:02Z
14	21° 37' 26.263" N	87° 30' 46.858" E	2022-04-21T07:11:10Z
15	21° 37' 25.993" N	87° 30' 43.787" E	2022-04-21T07:13:38Z
16	21° 37' 28.538" N	87° 30' 43.654" E	2022-04-21T07:15:44Z
17	21° 37' 29.604" N	87° 30' 47.527" E	2022-04-21T07:18:46Z
18	21° 37' 31.494" N	87° 30' 47.398" E	2022-04-21T07:20:15Z
19	21° 37' 31.548" N	87° 30' 46.865" E	2022-04-21T07:20:39Z
20	21° 37' 32.149" N	87° 30' 46.804" E	2022-04-21T07:23:19Z
21	21° 37' 32.250" N	87° 30' 46.260" E	2022-04-21T07:23:46Z
22	21° 37' 21.281" N	87° 30' 39.092" E	2022-04-21T10:54:42Z
23	21° 37' 24.316" N	87° 30' 36.353" E	2022-04-21T10:56:32Z
24	21° 37' 24.550" N	87° 30' 34.819" E	2022-04-21T11:03:21Z
25	21° 37' 27.329" N	87° 30' 34.736" E	2022-04-21T11:08:13Z
26	21° 37' 29.478" N	87° 30' 34.528" E	2022-04-21T11:11:17Z
27	21° 37' 29.665" N	87° 30' 38.164" E	2022-04-21T11:14:13Z
28	21° 37' 30.328" N	87° 30' 38.419" E	2022-04-21T11:15:29Z
29	21° 37' 30.400" N	87° 30' 38.300" E	2022-04-21T11:16:20Z
30	21° 37' 30.695" N	87° 30' 39.128" E	2022-04-21T11:19:19Z
31	21° 37' 31.177" N	87° 30' 40.237" E	2022-04-21T11:21:39Z
32	21° 37' 31.656" N	87° 30' 41.623" E	2022-04-21T11:22:55Z
33	21° 37' 27.638" N	87° 30' 41.940" E	2022-04-21T11:37:35Z
34	21° 37' 22.483" N	87° 30' 43.186" E	2022-04-21T11:44:04Z
35	21° 38' 39.818" N	87° 33' 57.330" E	2022-04-22T01:27:34Z

Delineation of High Tide Line (HTL), Low Tide Line (LTL), Coastal Regulation Zone (CRZ) for Proposed Temple Complex "Jagannath Dham Sanskriti Kendra" at Digha, Mouza Bhagibaharapur, Ramnagar-I, Purba Medinipur District, West Bengal ~ IESWM X



Way Point NO.	Latitude	Longitude	Date/Time
36	21° 38' 43.692" N	87° 34' 6.528" E	2022-04-22T01:29:38Z
37	21° 38' 15.673" N	87° 34' 46.254" E	2022-04-22T01:39:39Z
38	21° 38' 22.114" N	87° 35' 14.662" E	2022-04-22T01:50:15Z
39	21° 38' 11.166" N	87° 34' 9.772" E	2022-04-22T02:09:18Z
40	21° 39' 19.692" N	87° 34' 22.433" E	2022-04-22T02:17:27Z
41	21° 39' 42.984" N	87° 34' 15.712" E	2022-04-22T02:20:16Z
42	21° 39' 6.192" N	87° 34' 20.683" E	2022-04-22T02:25:44Z
43	21° 38' 38.886" N	87° 33' 52.420" E	2022-04-22T02:29:27Z
44	21° 37' 22.228" N	87° 30' 41.544" E	2022-04-22T03:24:34Z
45	21° 37' 21.882" N	87° 30' 36.612" E	2022-04-22T03:28:48Z
46	21° 37' 31.872" N	87° 30' 45.860" E	2022-04-22T04:04:35Z
47	21° 37' 31.840" N	87° 30' 45.475" E	2022-04-22T04:05:25Z
48	21° 37' 31.840" N	87° 30' 44.784" E	2022-04-22T04:05:55Z
49	21° 37' 31.706" N	87° 30' 44.014" E	2022-04-22T04:06:25Z
50	21° 37' 31.739" N	87° 30' 43.506" E	2022-04-22T04:06:47Z
51	21° 37' 31.753" N	87° 30' 42.718" E	2022-04-22T04:07:31Z
52	21° 37' 31.757" N	87° 30' 42.185" E	2022-04-22T04:08:03Z
53	21° 37' 31.598" N	87° 30' 41.764" E	2022-04-22T04:08:26Z
54	21° 37' 31.166" N	87° 30' 41.209" E	2022-04-22T04:08:58Z
55	21° 37' 30.875" N	87° 30' 40.608" E	2022-04-22T04:09:23Z
56	21° 37' 30.310" N	87° 30' 39.841" E	2022-04-22T04:10:01Z
57	21° 37' 29.842" N	87° 30' 39.067" E	2022-04-22T04:10:38Z
58	21° 37' 29.471" N	87° 30' 38.290" E	2022-04-22T04:11:19Z
59	21° 37' 29.280" N	87° 30' 37.620" E	2022-04-22T04:12:21Z
60	21° 37' 29.230" N	87° 30' 36.922" E	2022-04-22T04:12:56Z
61	21° 37' 29.204" N	87° 30' 35.953" E	2022-04-22T04:13:35Z
62	21° 37' 29.240" N	87° 30' 35.381" E	2022-04-22T04:14:02Z
63	21° 37' 29.276" N	87° 30' 34.546" E	2022-04-22T04:14:55Z
64	21° 36' 58.406" N	87° 29' 56.947" E	2022-04-22T05:28:33Z
65	21° 37' 21.677" N	87° 30' 29.700" E	2022-04-22T05:55:11Z
66	21° 37' 20.024" N	87° 30' 17.179" E	2022-04-22T05:56:48Z
67	21° 37' 36.476" N	87° 30' 13.255" E	2022-04-22T05:58:56Z
68	21° 37' 56.554" N	87° 30' 28.771" E	2022-04-22T06:00:36Z
69	21° 37' 59.675" N	87° 31' 29.917" E	2022-04-22T06:12:53Z
70	21° 37' 57.792" N	87° 31' 31.192" E	2022-04-22T06:13:17Z

Appendix III:



COASTAL REGULATION ZONE NOTIFICATION

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE



COASTAL REGULATION ZONE NOTIFICATION
MINISTRY OF ENVIRONMENT AND FORESTS
(Department of Environment, Forests and Wildlife)

New Delhi, the 6th January 2011 (As amended upto 22.03.2016)

S.O.19(E).- WHEREAS a draft notification under sub-section (1) of section and clause (V) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 was issued inviting objections and suggestions for the declaration of coastal stretches as Coastal Regulation Zone and imposing restrictions on industries, operations and processes in the CRZ was published vide S.O.No.2291 (E), dated 15th September, 2010.;

AND WHEREAS, copies of the said Gazette were made available to the public on 15th September, 2010.;

AND WHEREAS, the suggestions and objections received from the public have been considered by the Central Government.;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government, with a view to ensure livelihood security to the fisher communities and other local communities, living in the coastal areas, to conserve and protect coastal stretches, its unique environment and its marine area and to promote development through sustainable manner based on scientific principles taking into account the dangers of natural hazards in the coastal areas, sea level rise due to global warming, does hereby, declare the coastal stretches of the country and the water area upto its territorial water limit, excluding the islands of Andaman and Nicobar and Lakshadweep and the marine areas surrounding these islands upto its territorial limit, as Coastal Regulation Zone (hereinafter referred to as the CRZ) and restricts the setting up and expansion of any industry, operations or processes and manufacture or handling or storage or disposal of hazardous substances as specified in the Hazardous Substances (Handling, Management and Transboundary Movement) Rules, 2009 in the aforesaid CRZ.; and

In exercise of powers also conferred by clause (d) and sub rule (3) of rule 5 of Environment (Protection) Act, 1986 and in supersession of the notification of the Government of India in the Ministry of Environment and Forests, number S.O.114(E), dated the 19th February, 1991 except as respects things done or omitted to be done before such supersession, the Central Government hereby declares the following areas as CRZ and imposes with effect from the date of the notification the following restrictions on the setting up and expansion of industries, operations or processes and the like in the CRZ,-

- (i) the land area from High Tide Line (hereinafter referred to as the HTL) to 500mts on the landward side along the sea front.
- (ii) CRZ shall apply to the land area between HTL to 100 mts or width of the creek whichever is less on the landward side along the tidal influenced water bodies that are connected to the sea and the distance upto which development along such tidal influenced water bodies is to be regulated shall be governed by the distance upto which the tidal effects are experienced which shall be determined based on salinity concentration of 5 parts per thousand (ppt) measured during the driest period of the year and distance upto which tidal effects are experienced shall be clearly identified and demarcated accordingly in the Coastal Zone Management Plans (hereinafter referred to as the CZMPs).



Explanation.- For the purposes of this sub-paragraph the expression tidal influenced water bodies means the water bodies influenced by tidal effects from sea, in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds connected to the sea or creeks and the like.

- (iii) the land area falling between the hazard line and 500mts from HTL on the landward side, in case of seafront and between the hazard line and 100mts line in case of tidal influenced water body the word 'hazard line' denotes the line demarcated by Ministry of Environment and Forests (hereinafter referred to as the MoEF) through the Survey of India (hereinafter referred to as the Sol) taking into account tides, waves, sea level rise and shoreline changes.
- (iv) land area between HTL and Low Tide Line (hereinafter referred to as the LTL) which will be termed as the intertidal zone.
- (v) the water and the bed area between the LTL to the territorial water limit (12 Nm) in case of sea and the water and the bed area between LTL at the bank to the LTL on the opposite side of the bank, of tidal influenced water bodies.

2. For the purposes of this notification, the HTL means the line on the land upto which the highest water line reaches during the spring tide and shall be demarcated uniformly in all parts of the country by the demarcating authority(s) so authorized by the MoEF in accordance with the general guidelines issued at Annexure-I. HTL shall be demarcated within one year from the date of issue of this notification.

3. Prohibited activities within CRZ,- The following are declared as prohibited activities within the CRZ,-

- (i) Setting up of new industries and expansion of existing industries except,-
 - (a) those directly related to waterfront or directly needing foreshore facilities;

Explanation: The expression "foreshore facilities" means those activities permissible under this notification and they require waterfront for their operations such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations and the like.;

- (b) projects of Department of Atomic Energy;
- (c) facilities for generating power by non-conventional energy sources and setting up of desalination plants in the areas not classified as CRZ-I(i) based on an impact assessment study including social impacts.;
- (d) development of green field Airport already permitted only at Navi Mumbai;
- (e) reconstruction, repair works of dwelling units of local communities [especially]*¹ [fisher folk]*² in accordance with local town and country planning regulations.
- (ii) manufacture or handling oil storage or disposal of hazardous substance as specified in the notification of Ministry of Environment and Forests, No. S.O.594 (E), dated the 28th Julyth 1989, S.O.No.966(E), dated the 27th November, 1989 and GSR 1037 (E), dated the 5th

*1 and *2 - Substituted vide Corrigendum S.O.651(E) dated 29.03.2011.



December, 1989 except,-

- (a) transfer of hazardous substances from ships to ports, terminals and refineries and vice versa;
- (b) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II appended to this notification and facilities for regasification of Liquefied Natural Gas (hereinafter referred to as the LNG) in the areas not classified as [CRZ- I (A)]*³ subject to implementation of safety regulations including guidelines issued by the Oil Industry Safety Directorate in the Ministry of Petroleum and Natural Gas and guidelines issued by MoEF and subject to further terms and conditions for implementation of ameliorative and restorative measures in relation to environment as may be stipulated by in MoEF.

Provided that facilities for receipt and storage of fertilizers and raw materials required for manufacture of fertilizers like ammonia, phosphoric acid, sulphur, sulphuric acid, nitric acid and the like, shall be permitted within the said zone in the areas not classified as [CRZ-I (A)]*⁴.

- (iii) Setting up and expansion of fish processing units including warehousing except hatchery and natural fish drying in permitted areas:
- (iv) Land reclamation, bunding or disturbing the natural course of seawater except those,-
 - (a) required for setting up, construction or modernisation or expansion of foreshore facilities like ports, harbours, jetties, wharves, quays, slipways, bridges, sealink, road on stilts, and such as meant for defence and security purpose and for other facilities that are essential for activities permissible under the notification;
 - (b) measures for control of erosion, based on scientific including Environmental Impact Assessment (hereinafter referred to as the EIA) studies
 - (c) maintenance or clearing of waterways, channels and ports, based on EIA studies;
 - (d) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structures for prevention of salinity ingress and freshwater recharge based on carried out by any agency to be specified by MoEF.
- (v) Setting up and expansion of units or mechanism for disposal of wastes and effluents except facilities required for,-
 - (a) discharging treated effluents into the water course with approval under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974);
 - (b) storm water drains and ancillary structures for pumping;
 - (c) treatment of waste and effluents arising from hotels, beach resorts and human settlements located in CRZ areas other than CRZ-I and disposal of treated wastes and effluents;
- (vi) Discharge of untreated waste and effluents from industries, cities or towns and other human settlements. The concerned authorities shall implement schemes for phasing out existing discharge of this nature, if any, within a time period not exceeding two years from the date of issue of this notification.
- (vii) Dumping of city or town wastes including construction debris, industrial solid wastes, fly

*3 and *4 - Substituted vide Corrigendum S.O.651(E) dated 29.03.2011.



ash for the purpose of land filling and the like and the concerned authority shall implement schemes for phasing out any existing practice, [within a period of one year]*⁵ from date of commencement of this notification.

Note:-The MoEF will issue a separate instruction to the State Governments and Union territory Administration in respect of preparation of Action Plans and their implementation as also monitoring including the time schedule thereof, in respect of paras (v), (vi) and (vii).

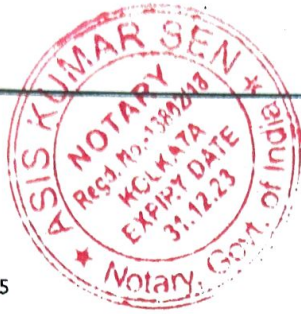
- (viii) Port and harbour projects in high eroding stretches of the coast, except those projects classified as strategic and defence related in terms of EIA notification, 2006 identified by MoEF based on scientific studies and in consultation with the State Government or the Union territory Administration.
- (ix) Reclamation for commercial purposes such as shopping and housing complexes, hotels and entertainment activities [except for construction of memorials/ monuments and allied facilities, only in CRZ-IV (A) areas in exceptional cases, by the concerned State Government, on case to case basis;]*⁴¹
- (x) Mining of sand, rocks and other sub-strata materials except,-
 - (a) those (rare)*⁶ ~~deleted~~ minerals not available outside the CRZ area [and collection of dead shells by the traditional communities for poultry and animal feed supplements]*⁷.
 - (b) exploration and exploitation of Oil and Natural Gas.
- (xi) Drawl of groundwater and construction related thereto, within 200mts of HTL; except the following:-
 - (a) in the areas which are inhabited by the local communities and only for their use.
 - (b) In the area between 200mts-500mts zone the drawl of groundwater shall be permitted only when done manually through ordinary wells for drinking, horticulture, agriculture and fisheries and where no other source of water is available.

Note:-Restrictions for such drawl may be imposed by the Authority designated by the State Government and Union territory Administration in the areas affected by sea water intrusion.
- (xii) Construction activities in CRZ-I except those specified in para 8 of this notification.
- (xiii) Dressing or altering the sand dunes, hills, natural features including landscape changes for beautification, recreation and other such purpose [except utilizing the rocks / hills/ natural features, only in CRZ-IV (A) areas, for development of memorials / monuments and allied facilities, by the concerned State Government]*⁴²
- (xiv) [Except]*⁸ Facilities required for patrolling and vigilance activities of marine/coastal police stations. ;

4. Regulation of permissible activities in CRZ area.- The following activities shall be regulated except those prohibited in para 3 above,-

- (i)(a) clearance shall be given for any activity within the CRZ only if it requires waterfront and foreshore facilities;
- (b) for those projects which are listed under this notification and also attract EIA notification, 2006 (S.O.1533 (E), dated the 14th September, 2006), for such projects clearance under EIA notification only shall be required subject to being recommended by the concerned State or Union territory Coastal Zone Management Authority (hereinafter referred to as the CZMA).
- (c) Housing schemes in CRZ as specified in paragraph 8 of this notification;

*5 and *7 - Substituted vide Corrigendum S.O.651(E) dated 29.03.2011.
 *6 - deleted vide Corrigendum S.O.651(E) dated 29.03.2011.
 *8 - inserted vide Corrigendum S.O.651(E) dated 29.03.2011.
 *41. *42 - inserted vide notification S.O. 556 (E) dated 17.02.2015.



- (d) Construction involving more than 20,000sq mts built-up area in CRZ-II shall be considered [for approval]*³⁵ in accordance with EIA notification, 2006 [however, for]*⁹ projects less than 20,000sq mts built-up area shall be approved by the concerned State or Union territory Planning authorities in accordance with this notification after obtaining recommendations from the concerned CZMA and prior recommendations of the concern CZMA shall be essential for considering the grant of environmental clearance under EIA notification, 2006 or grant of approval by the relevant planning authority.
- (e) MoEF may under a specific or general order specify projects which require prior public hearing of project affected people.
- (f) construction and operation for ports and harbours, jetties, wharves, quays, slipways, ship construction yards, breakwaters, groynes, erosion control measures [and salt works]*³⁶;
- (ii) the following activities shall require clearance from MoEF, [after being recommended by the concerned CZMA]*³⁷ namely:-
 - (a) [those activities listed under category 'A' in the EIA notification, 2006 and permissible under the notification:]*³⁸
 - (b) construction activities relating to projects of Department of Atomic Energy or Defence requirements for which foreshore facilities are essential such as, slipways, jetties, wharves, quays; except for classified operational component of defence projects. Residential buildings, office buildings, hospital complexes, workshops of strategic and defence projects in terms of EIA notification, 2006.;
 - (c) construction, operation of lighthouses;
 - (d) laying of pipelines, conveying systems, transmission line;
 - (e) exploration and extraction of oil and natural gas and all associated activities and facilities thereto;
 - (f) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants. MoEF may specify for category of projects such as at (f), (g) and (h) of para 4;
 - (g) Mining of rare minerals as listed by the Department of Atomic Energy;
 - (h) Facilities for generating power by non-conventional energy resources, desalination plants and weather radars;
 - (i) Demolition and reconstruction of (a) buildings of archaeological and historical importance, [(b)]*¹⁰ heritage buildings; and buildings under public use which means buildings such as for the purposes of worship, education, medical care and cultural activities;

*9 and *10 - Substituted vide Corrigendum S.O.651(E) dated 29.03.2011.
 *35, *36 and *37 - inserted vide notification S.O. 3085 (E) dated 28th November, 2014.
 *38 - substituted vide notification S.O. 3085 (E) dated 28th November, 2014.



- (j) [construction of memorials/ monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas in exceptional cases, with adequate environmental safeguards, subject to the following, namely:-
 - (A) The concerned State Government shall submit justification for locating the project in CRZ area along with details of alternate sites considered and weightage matrix on various parameters including environmental parameters to State CZMA who will examine the project and make recommendation to the Central Government (MoEF) for grant of Terms of Reference (ToRs) for preparation of an environmental impact assessment report by the State Government;
 - (B) on grant of ToRs by the Central Government, the concerned State Government shall submit the draft Environmental Impact Assessment report (EIA) with Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment notification;
 - (C) The concerned State Government shall submit final EIA, EMP, Risk Assessment and DMP after addressing the relevant issues raised by the public during the public hearing, to State CZMA for their examination and recommendation to MoEF.

Note: Construction of memorials / monuments would generally discouraged in CRZ-IV areas and the same would be allowed only in exceptional cases with adequate environmental safeguards.]^{*43}

4.2 Procedure for clearance of permissible activities.- All projects attracting this notification shall be considered for CRZ clearance as per the following procedure, namely:-

- (i) The project proponents shall apply with the following documents seeking prior clearance under CRZ notification to the concerned State or the Union territory Coastal Zone Management Authority,-
 - (a) Form-1 (Annexure-IV of the notification);
 - (b) Rapid EIA Report including marine and terrestrial component except for construction projects listed under 4(c) and (d)
 - (c) Comprehensive EIA with cumulative studies for projects in the stretches classified as low and medium eroding by MoEF based on scientific studies and in consultation with the State Governments and Union territory Administration;
 - (d) Disaster Management Report, Risk Assessment Report and Management Plan;
 - (e) CRZ map indicating HTL and LTL demarcated by one of the authorized agency (as indicated in para 2) in 1:4000 scale;
 - (f) Project layout superimposed on the above map indicated at (e) above;

^{*43} - inserted vide notification S.O. 556 (E) dated 17.02.2015.



- (g) The CRZ map normally covering 7km radius around the project site.
- (h) The CRZ map indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas;
- (i) No Objection Certificate from the concerned State Pollution Control Boards or Union territory Pollution Control Committees for the projects involving discharge of effluents, solid wastes, sewage and the like.;
- (ii) The concerned CZMA shall examine the above documents in accordance with the approved CZMP and in compliance with CRZ notification and make recommendations within a period of sixty days from date of receipt of complete application,-
 - (a) MoEF or State Environmental Impact Assessment Authority (hereinafter referred to as the SEIAA) as the case may be for the project attracting EIA notification, 2006;
 - (b) MoEF for the projects not covered in the EIA notification, 2006 but attracting para 4(ii) of the CRZ notification;
- [(c) SEIAA, for the projects specified under paragraph 4 (i) (except with respect to item (d) thereof relating to building projects with less than 20,000 sq.mts of built up area) and for the projects not attracting EIA Notification 2006]*³⁹**
- (iii) MoEF or SEIAA shall consider such projects for clearance based on the recommendations of the concerned CZMA within a period of sixty days.
- [(iv)]*¹¹ The clearance accorded to the projects under the CRZ notification shall be valid for the period of five years from the date of issue of the clearance for commencement of construction and operation.
- (v) For Post clearance monitoring – (a) it shall be mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated terms and conditions of the environmental clearance in hard and soft copies to the regulatory authority(s) concerned, on 1st June and 31st December of each calendar year and all such compliance reports submitted by the project proponent shall be published in public domain and its copies shall be given to any person on application to the concerned CZMA.
 - (b) the compliance report shall also be displayed on the website of the concerned regulatory authority.
- (vi) To maintain transparency in the working of the CZMAs it shall be the responsibility of the CZMA to create a dedicated website and post the agenda, minutes, decisions taken, clearance letters, violations, action taken on the violations and court matters including the Orders of the Hon'ble Court as also the approved CZMPs of the respective State Government or Union territory.

5. Preparation of Coastal Zone Management Plans.

- (i) The MoEF may obtain the CZMPs prepared through the respective State Government or Union territory;
- (ii) The CZMPs may be prepared by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (hereinafter referred to as the NCSCM) of MoEF and in consultation with the concerned stakeholders;
- (iii) The hazard line shall be mapped by MoEF through SoI all along the coastline of the country and the hazard line shall be demarcated taking into account, tide, waves, sea level

*11 - Substituted vide Corrigendum S.O.651(E) dated 29.03.2011.
 *39 - substituted vide notification S.O. 3085 (E) dated 28th November, 2014.

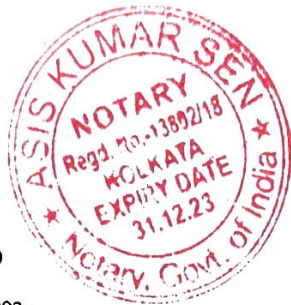


- rise and shoreline changes;
- (iv) For the purpose of depicting the flooding due to tides, waves and sea level rise in the next fifty and hundred years, the contour mapping of the coastline shall be carried out at 0.5m interval normally upto 7km from HTL on the landward side, and the shoreline changes shall be demarcated based on historical data by comparing the previous satellite imageries with the recent satellite imageries;
- (v) Mapping of the hazard line shall be carried out in 1:25,000 scale for macro level planning and 1:10,000 scale or cadastral scale for micro level mapping and the hazard line shall be taken into consideration while preparing the land use plan of the coastal areas;
- (vi) The coastal States and Union Territory will prepare within a period of twenty four months from the date of issue this notification, draft CZMPs in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in Annexure-I of the notification, which involve public consultation;
- (vii) The draft CZMPs shall be submitted by the State Government or Union territory to the concerned CZMA for appraisal, including appropriate consultations, and recommendations in accordance with the procedure(s) laid down in the Environment (Protection) Act, 1986;
- (viii) **[The Coastal Zone Management Authority of a State or of a Union Territory shall submit the draft Coastal Zone Management Plan along with its recommendations to the Ministry of Environment, Forest and Climate Change, after incorporating the suggestions and objections received from the stakeholders] *44**
- (ix) MoEF shall thereafter consider and approve the CZMPs within a period of four months from the date of receipt of the CZMPs complete in all respects;
- (x) All developmental activities listed in this notification shall be regulated by the State Government, Union Territory Administration, the local authority or the concerned CZMA within the framework of such approved CZMPs as the case may be in accordance with provisions of this notification;
- (xi) The CZMPs shall not normally be revised before a period of five years after which, the concerned State Government or the Union territory may consider undertaking revision of the maps following the above procedures;
- (xii) **[The Coastal Zone Management Plans as already approved by the Ministry of Environment and Forests shall be valid up to the 31st day of January, 2017 or till such time as the approval is given by that Ministry to the fresh Coastal Zone Management Plans made under the said notification, whichever is earlier.] *45**

6. Enforcement of the CRZ, notification, 2011-

- (a) For the purpose of implementation and enforcement of the provisions [of] *12 this notification and compliance with conditions stipulated thereunder, the powers either original or delegated are available under Environment (Protection) Act, 1986 with the MoEF, State Government[s] *13 or the Union territory Administration[s] *14 NCZMA and SCZMAs;
- (b) The composition, tenure and mandate of NCZMA and State Government or the Union territory CZMAs have already been notified by MoEF in terms of Orders of Hon'ble

*12, *13 and *14 - Inserted vide Corrigendum S.O.651(E) dated 29.03.2011.
 *44 and *45*46 - Substituted vide Corrigendum S.O. 938(E) dated 31.03.2015 & 1212 (E) dated 22.03.2016.



Supreme Court in Writ Petition 664 of 1993;

- (c) the State Government or the Union territory CZMAs shall primarily be responsible for enforcing and monitoring of this notification and to assist in this task, the State Government and the Union territory shall constitute district level Committees under the Chairmanship of the District Magistrate concerned containing atleast three representatives of local traditional coastal communities [especially]*¹⁵ from fisherfolk;
- (d) The dwelling units of the traditional coastal communities [especially]*¹⁶ fisherfolk, tribals as were permissible under the provisions of the CRZ notification, 1991, but which have not obtained formal approval from concerned authorities under the aforesaid notification shall be considered by the respective Union territory CZMAs and the dwelling units shall be regularized subject to the following condition, namely-
 - (i) these are not used for any commercial activity
 - (ii) these are not sold or transferred to non-traditional coastal community.

7. Classification of the CRZ – For the purpose of conserving and protecting the coastal areas and marine waters, the CRZ area shall be classified as follows, namely:-

(i) CRZ-I,-

A. The areas that are ecologically sensitive and the geomorphological features which play a role in the maintaining the integrity of the coast,-

- (a) Mangroves, in case mangrove area is more than 1000 sq mts, a buffer of 50meters along the mangroves shall be provided;
- (b) Corals and coral reefs and associated biodiversity;
- (c) Sand Dunes;
- (d) Mudflats which are biologically active;
- (e) National parks, marine parks, sanctuaries, reserve forests, wildlife habitats and other protected areas under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), the Forest (Conservation) Act, 1980 (69 of 1980) or Environment (Protection) Act, 1986 (29 of 1986); including Biosphere Reserve [as enumerated in para V(4)(b)]*¹⁷
- (f) Salt Marshes;
- (g) Turtle nesting grounds;
- (h) Horse shoe crabs habitats;
- (i) Sea grass beds;
- (j) Nesting grounds of birds;
- (k) Areas or structures of archaeological importance and heritage sites.

B. The area between Low Tide Line and High Tide Line;

(ii) CRZ-II,-

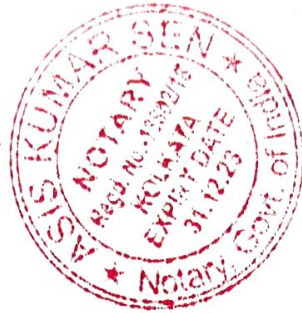
The areas that have been developed upto or close to the shoreline.

Explanation.- [For the purposes of the]*¹⁸ ~~deleted~~ expression “developed area” is referred to as that area within the existing municipal limits or in other existing legally designated urban areas which are substantially built-up and has been provided with drainage and approach roads and other infrastructural facilities, such as water supply and sewerage mains;

*15 and *16 - substituted vide Corrigendum S.O.651(E) dated 29.03.2011.

*17 - Inserted vide Corrigendum S.O.651(E) dated 29.03.2011.

*18 - deleted vide Corrigendum S.O.651(E) dated 29.03.2011.



(iii) CRZ-III,-

Areas that are relatively undisturbed and those do not belong to either CRZ-I or II which include coastal zone in the rural areas (developed and undeveloped) and also areas within municipal limits or in other legally designated urban areas, which are not substantially built up.

(iv.) CRZ-IV,-

A. the water area from the Low Tide Line to twelve nautical miles on the seaward side;

B. shall include the water area of the tidal influenced water body from the mouth of the water body at the sea upto the influence of tide which is measured as five parts per thousand during the driest season of the year.

(v) Areas requiring special consideration for the purpose of protecting the critical coastal environment and difficulties faced by local communities,-

- A. (i) CRZ area falling within municipal limits of Greater Mumbai;
 (ii) the CRZ areas of Kerala including the backwaters and backwater islands;
 (iii) CRZ areas of Goa.

B. Critically Vulnerable Coastal Areas (CVCA) such as Sunderbans region of West Bengal and other ecologically sensitive areas identified as under Environment (Protection) Act, 1986 and managed with the involvement of coastal communities including fisherfolk.

8. Norms for regulation of activities permissible under this notification,-

- (i) The development or construction activities in different categories of CRZ shall be regulated by the concerned CZMA in accordance with the following norms, namely:-

Note:- {The word [existing, used]*¹⁹ hereinafter in relation to existence of various features or existence of regularisation or norms shall mean existence of these features or regularisation or norms as on 19.2.1991 [when the CRZ notification, 1991]*²⁰ was notified.}*⁴⁶ ~~deleted~~

I. CRZ-I,-

- (i) no new construction shall be permitted in CRZ-I except,-

- (a) projects relating to Department of Atomic Energy;
 (b) pipelines, conveying systems including transmission lines;
 (c) facilities that are essential for activities permissible under CRZ-I;
 (d) installation of weather radar for monitoring of cyclones movement and prediction by Indian Meteorological Department;
 (e) construction of trans harbour sea link and without affecting the tidal flow of water, between LTL and HTL.
 (f) development of green field airport already approved at only Navi Mumbai;

- (ii) Areas between LTL and HTL which are not ecologically sensitive, necessary safety measures will be incorporated while permitting the following, namely:-

*19 and *20 - substituted vide Corrigendum S.O.651(E) dated 29.03.2011.

*46 - deleted vide notification S.O. 1599 (E) dated 16th June 2015.



- (a) exploration and extraction of natural gas;
- (b) construction of dispensaries, schools, public rainshelter, community toilets, bridges, roads, jetties, [erosion control measures]*⁴⁰ water supply, drainage, sewerage which are required for traditional inhabitants living within the biosphere reserves after obtaining approval from concerned CZMA.
- (c) necessary safety measure shall be incorporated while permitting such developmental activities in the area falling in the hazard zone;
- (d) salt harvesting by solar evaporation of seawater; (e) desalination plants;
- (f) storage of non-hazardous cargo such as edible oil, fertilizers and food grain within notified ports;
- (g) construction of trans harbour sea links, roads on stilts or pillars without affecting the tidal flow of water.

II. CRZ-II,-

- (i) buildings shall be permitted only on the landward side of the existing road, or on the landward side of existing authorized structures;
- (ii) [buildings permitted on the landward side of the existing and proposed roads or existing authorised structures shall be subject to the existing local town and country planning regulations as modified from time to time, except the Floor Space Index or Floor Area Ratio, which shall be as per 1991 level :
 Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road :
 Provided further that the construction in CRZ-II area of Goa, Kerala and Mumbai shall be governed by the provisions of Clause V of paragraph 8.]^{*47}
- (iii) reconstruction of authorized building to be permitted subject with the existing FloorSpace Index or Floor Area Ratio Norms and without change in present use;
- (iv) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II appended to this notification and facilities for regasification of Liquefied Natural Gas subject to the conditions as mentioned in sub-paragraph (ii) of paragraph 3;
- (v) desalination plants and associated facilities;
- (vi) storage of non-hazardous cargo, such as edible oil, fertilizers and food grain in notified ports;
- (vii) facilities for generating power by non-conventional power sources and associated facilities;

III. CRZ-III,-

- A. Area upto 200mts from HTL on the landward side in case of seafront and 100mts along tidal influenced water bodies or width of the creek whichever is less is to be earmarked as "No Development Zone (NDZ)",-
 - (i) the NDZ shall not be applicable in such area falling within any notified port limits;
 - (ii) No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification [especially]*²¹ facilities essential for activities; Construction/reconstruction of dwelling units of traditional coastal communities including fisherfolk may be permitted between 100 and 200 metres from the HTL along the seafront in accordance with a comprehensive plan prepared by the State Government or the Union territory in consultation with the traditional coastal communities [especially]*²² fisherfolk and

*21 and *22 - substituted vide Corrigendum S.O.651(E) dated 29.03.2011.

*40 - inserted vide notification S.O. 3085 (E) dated 28th November, 2014.

*47 - substituted vide notification S.O. 1599 (E) dated 16th June 2015.



incorporating the necessary disaster management provision, sanitation and recommended by the concerned State or the Union territory CZMA to NCZMA for approval by MoEF;

(iii) however, the following activities may be permitted in NDZ -

- (a) agriculture, horticulture, gardens, pasture, parks, play field, and forestry;
- (b) projects relating to Department of Atomic Energy;
- (c) mining of rare minerals;
- (d) salt manufacture from seawater;
- (e) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II;
- (f) facilities for regasification of liquefied natural gas subject to conditions as mentioned in subparagraph (ii) of paragraph 3;
- (g) facilities for generating power by non conventional energy sources;
- (h) Foreshore facilities for desalination plants and associated facilities;
- (i) weather radars;
- (j) construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by CZMA;
- (k) construction of units or auxiliary thereto for domestic sewage, treatment and disposal with the prior approval of the concerned Pollution Control Board or Committee;
- (l) facilities required for local fishing communities such as fish drying yards, auction halls, net mending yards, traditional boat building yards, ice plant, ice crushing units, fish curing facilities and the like;
- (m) development of green field airport already permitted only at Navi Mumbai.

B. Area between 200mts to 500mts,-

The following activities shall be permissible in the above areas;

- (i) development of vacant plot in designated areas for construction of hotels or beach resorts for tourists or visitors subject to the conditions as specified in the guidelines at Annexure-III ;
- (ii) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II;
- (iii) facilities for regasification of liquefied natural gas subject to conditions as mentioned in sub-paragraph (ii) of paragraph 3;
- (iv) storage of non-hazardous cargo such as, edible oil, fertilizers, food grain in notified ports;
- (v) foreshore facilities for desalination plants and associated facilities;
- (vi) facilities for generating power by non-conventional energy sources;
- (vii) construction or reconstruction of dwelling units so long it is within the ambit of traditional rights and customary uses such as existing fishing villages and goathans. Building permission for such construction or reconstruction will be subject to local town and country planning rules with overall height of construction not exceeding 9mts with two floors (ground + one floor);
- (viii) Construction of public rain shelters, community toilets, water supply drainage, sewerage, roads and bridges by CZMA who may also permit construction of



schools and dispensaries for local inhabitants of the area for those panchayats, the major part of which falls within CRZ if no other area is available for construction of such facilities;

- (ix) reconstruction or alteration of existing authorised building subject to sub-paragraph (vii), (viii);
- (x) development of green field airport already permitted only at Navi Mumbai.

(IV) In CRZ-IV areas,-

The activities [impinging]*²³ on the sea and tidal influenced water bodies will be regulated except for traditional fishing and related activities undertaken by local communities as follows:-

- (a) No untreated sewage, effluents, ballast water, ship washes, fly ash or solid waste from all activities including from aquaculture operations shall be let off or dumped. A comprehensive plan for treatment of sewage generating from the coastal towns and cities shall be formulated within a period of one year in consultation with stakeholders including traditional coastal communities, traditional fisherfolk and implemented;
- (b) Pollution from oil and gas exploration and drilling, mining, boat house and shipping;
- (c) There shall be no restriction on the traditional fishing and allied activities undertaken by local communities.

V. Areas requiring special consideration,-

1. CRZ areas falling within municipal limits of the Greater Mumbai.

- (i) Developmental activities in the CRZ area of the Greater Mumbai because of the environmental issues, relating to degradation of mangroves, pollution of creeks and coastal waters, due to discharge of untreated effluents and disposal of solid waste, the need to provide decent housing to the poor section of society and lack of suitable alternatives in the inter connected islands of Greater Mumbai shall be regulated as follows, namely:-

- A. Construction of roads - In CRZ-I areas indicated at sub-paragraph (i) of paragraph 7 of the notification the following activities only can be taken up:-
 - (a) Construction of roads, approach roads and missing link roads approved in the Developmental Plan of Greater Mumbai on stilts ensuring that the free flow of tidal water is not affected, without any benefit of CRZ-II accruing on the landward side of such constructed roads or approach roads subject to the following conditions:-
 - (i) All mangrove areas shall be mapped and notified as protected forest and necessary protection and conservation measures for the identified mangrove areas shall be initiated.
 - (ii) Five times the number of mangroves destroyed/cut during the construction process shall be replanted.
- B. Solid waste disposal sites shall be identified outside the CRZ area and thereafter within two years the existing conventional solid waste sites shall be relocated outside the CRZ area.

[(ii)]*²⁴ In CRZ-II areas-

- (a) The development or redevelopment shall continue to be undertaken in accordance with the norms laid down in the Town and Country Planning Regulations as they existed on the date of issue of the notification dated the 19th February, 1991, unless specified

*23 and *24 - substituted vide Corrigendum S.O.651(E) dated 29.03.2011.



otherwise in this notification.

(b) SLUM REHABILITATION SCHEMES,-

1. In the Greater Mumbai area there are large slum clusters with lakhs of families residing therein and the living conditions in these slums are deplorable and the civic agencies are not able to provide basic infrastructure such as drinking water, electricity, roads, drainage and the like because the slums come up in an unplanned and congested manner and the slums in the coastal area are at great risk in the event of cyclones, storm surges or tsunamis, in view of the difficulties in providing rescue, relief and evacuation.
2. To provide a safe and decent dwelling to the slum dwellers, the State Government may implement slum redevelopment schemes as identified as on the date of issue of this notification directly or through its parastatal agencies like Maharashtra Housing and Area Development Authority (MHADA), Shivshahi Punarvasan Prakalp Limited (SPPL), Mumbai Metropolitan Region Development Authority (MMRDA) and the like.:

Provided that,-

- (i) such redevelopment schemes shall be undertaken directly or through joint ventures or through public private partnerships or other similar models ensuring that the stake of the State Government or its parastatal entities shall be not less than 51%;
- (ii) the Floor Space Index or Floor Area Ratio for such redevelopment schemes shall be in accordance with the Town and Country Planning Regulations prevailing as on [6th January, 2011]*²⁵
- (iii) it shall be the duty of the project proponent undertaking the redevelopment through conditions (i) (2) above along with the State Government to ensure that all legally regularized tenants are provided houses in situ or as per norms laid down by the State Government in this regard.

(c) REDEVELOPMENT OF DILAPIDATED, CESSSED AND UNSAFE BUILDINGS:

1. In the Greater Mumbai, there are, also a large number of old and dilapidated, cessed and unsafe buildings in the CRZ areas and due to their age these structures are extremely vulnerable and disaster prone and therefore there is an urgent need for the redevelopment or reconstruction of these identified buildings.
2. These projects shall be taken up subject to the following conditions and safeguards:
 - (i) such redevelopment or reconstruction projects as identified on the date of issue of this notification shall be allowed to be taken up involving the owners of these buildings either above or with private developers in accordance with the prevailing Regulation, directly or through joint ventures or through other similar models.
 - (ii) the Floor Space Index or Floor Area Ratio for such redevelopment schemes shall be in accordance with the Town and Country Planning Regulations prevailing as on [6th January, 2011]*²⁶
 - (iii) suitable accommodation to the original tenants of the specified buildings shall be

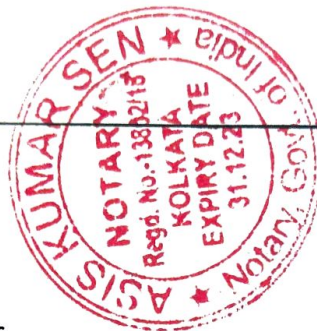
*25 and *26 - substituted vide Corrigendum S.O.651(E) dated 29.03.2011.

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ensured during the course of redevelopment or reconstruction of the buildings by the project proponents, undertaking the redevelopment through condition 2(i) above.

- (d) Notwithstanding anything contained in this notification, the developmental activities for slums and for dilapidated, cessed and unsafe buildings as specified at paras (b) and (c) above shall be carried out in an accountable and transparent manner by the project proponents mentioned therein which shall include the following pre-condition measures, wherever applicable;-
 1. (i) applicability of the Right to Information Act, 2005 to all redevelopment or reconstruction projects granted clearance by the Competent Authorities;
 - (ii) MoEF shall issue an order constituting the CPIO and the first Appellate Authority of appropriate ranks in consultation with Government of Maharashtra;
 - (iii) details of the Slum Rehabilitation Scheme, including the complete proposal and the names of the eligible slum dwellers will be declared suo-moto as a requirement of Section 4 of compliance of the Right to Information Act, 2005 by the appropriate authority in the Government of Maharashtra in one month before approving it;
 - (iv) the implementing or executing agency at the State Government with regard to projects indicated at sub-item (b) and (c) of item (iii) of sub-paragraph V shall display on a large notice boards at the site and at the office of the implementing or executing agency the names of the eligible builders, total number of tenements being made, names of eligible slum dwellers who are to be provided the dwelling units and the extra area available for free sale.
 - (v) Projects being developed under sub-items (b) and (c) of item (iii) of sub-paragraph V shall be given permission only if the project proponent agree to be covered under the Right to Information Act, 2005.
- 2. MoEF may appoint statutory auditors, who are empanelled by the Comptroller and auditor General (hereinafter referred to as the C&AG) to undertake performance and fiscal audit in respect of the projects relating to redevelopment of dilapidated, cessed and unsafe buildings and the projects relating to Slum Rehabilitation Scheme shall be audited by C&AG.
- 3. A High Level Oversight Committee may be set up by the Government of Maharashtra for periodic review of implementation of V(iii)(b) and (c) which shall include eminent representatives of various Stakeholders, like Architects, Urban Planner, Engineers, and Civil Society, besides the local urban bodies, the State Government and the Central Government.
- 4. The individual projects under V(iii)(b) and (c) shall be undertaken only after public consultation in which views of only the legally entitled slum dweller or the legally entitled tenant of the dilapidated or cessed buildings shall be obtained in accordance with the procedures laid down in EIA notification, 2006.
- (e) In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II shall be categorized as CRZ-III, that is, 'no development zone'.
- (f) the Floor Space Index upto 15% shall be allowed only for construction of civic amenities, stadium and gymnasium meant for recreational or sports related activities and the residential or commercial use of such open spaces shall not be permissible.



- (g) Koliwada namely, fishing settlement areas as identified in the Development Plan of 1981 or relevant records of the Government of Maharashtra, shall be mapped and declared as CRZ-III so that any development, including construction and reconstruction of dwelling units within these settlements shall be undertaken in accordance with applicable as per local Town and Country Planning Regulations.
- (h) Reconstruction and repair works of the dwelling units, belonging to fisher communities and other local communities identified by the State Government, shall be considered and granted permission by the Competent Authorities on a priority basis, in accordance with the applicable Town and Country Planning Regulations.

2. CRZ for Kerala

In view of the unique coastal systems of backwater and backwater islands alongwith space limitation present in the coastal stretches of the State of Kerala, the following activities in CRZ shall be regulated as follows, namely:-

- (i) all the islands in the backwaters of Kerala shall be covered under the CRZ notification;
- (ii) the islands within the backwaters shall have 50mts width from the High Tide Line on the landward side as the CRZ area;
- (iii) within 50mts from the HTL of these backwater islands existing dwelling units of local communities may be repaired or reconstructed [, however,]*²⁷ no new construction shall be permitted;
- (iv) beyond 50mts from the HTL on the landward side of backwater islands, dwelling units of local communities may be constructed with the prior permission of the Gram panchayat;
- (v) foreshore facilities such as fishing jetty, fish drying yards, net mending yard, fishing processing by traditional methods, boat building yards, ice plant, boat repairs and the like, may be taken up within 50mts width from HTL of these backwater islands.

3. CRZ of Goa.-

In view of the peculiar circumstances of the State Goa including past history and other developments, the specific activities shall be regulated and various measures shall be undertaken as follows:-

- (i) the Government of Goa shall notify the fishing villages wherein all foreshore facilities required for fishing and fishery allied activities such as traditional fish processing yards, boat building or repair yards, net mending yards, ice plants, ice storage, auction hall, jetties may be permitted by [Gram Panchayat]*²⁸ in the CRZ area;
- (ii) reconstruction, repair works of the structures of local communities including fishermen community shall be permissible in CRZ;
- (iii) purely temporary and seasonal structures customarily put up between the months of September to May;
- (iv) the eco sensitive low lying areas which are influenced by tidal action known as khazan lands shall be mapped;
- (v) the mangroves along such as khazan land shall be protected and a management plan for the khazan land prepared and no developmental activities shall be permitted in the khazan land;
- (vi) sand dunes, beach stretches along the bays and creeks shall be surveyed and mapped. No activity shall be permitted on such sand dune areas;
- (vii) the beaches such as Mandrem, Morjim, Galgiba and Agonda [have]*²⁹ been

*27, *28 and *29 – substituted vide Corrigendum S.O.651(E) dated 29.03.2011.

- designated as turtle nesting sites and protected under the Wildlife Protection Act, 1972 and these areas shall be surveyed and management plan prepared for protection of these turtle nesting sites;
- (viii) no developmental activities shall be permitted in the turtle breeding areas referred to in sub-paragraph (vii).
4. (a) Critical Vulnerable Coastal Areas (CVCA) which includes Sunderbans and other identified ecological sensitive areas [which]^{*30} shall be managed with the involvement of the local coastal communities including the fisher folk;-
- (b) the entire Sunderbans mangrove area and other identified ecologically important areas such as Gulf of Khambat and Gulf of Kutch in Gujarat, Malvan, [Achra in Ratnagiri]^{*31} in Maharashtra, Karwar and Coondapur in Karnataka, Vembanad in Kerala, Gulf of Mannar in Tamil Nadu, Bhitarkanika in Orissa, Coringa, East Godavari and Krishna in Andhra Pradesh shall be declared as Critical Vulnerable Coastal Areas (CVCA) through a process of consultation with local [fisher folk]^{*32} and other communities inhabiting the area and depend on its resources for their livelihood with the objective of promoting conservation and sustainable use of coastal resources and habitats;
- (c) the process of identifying planning, notifying and implementing CVCA shall be detailed in the guideline which will be developed and notified by MoEF in consultations with the stakeholders like the State Government, local coastal communities and fisherfolk and the like inhabiting the area;
- (d) the Integrated Management Plans (IMPs) prepared for such CVCA shall inter alia keep in view the conservation and management of mangroves, needs of local communities such as, dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the para 5 above for preparation of Coastal Zone Management Plans;
- (e) till such time the IMPs are approved and notified, construction of dispensaries, schools, public rain shelters, community toilets, bridges, roads, jetties, water supply, drainage, sewerage which are required for traditional inhabitants shall be permitted on a case to case basis, by the CZMA with due regards to the views of coastal communities including fisherfolk.

[F.No.11-83/2005-IA-III]
J. M. MAUSKAR, Addl. Secy.

*30, *31 and *32 - substituted vide Corrigendum S.O.651(E) dated 29.03.2011.



**ANNEXURE I****GUIDELINES FOR PREPARATION OF COASTAL ZONE MANAGEMENT PLANS****I. A. Demarcation of High Tide Line**

1. Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) shall be carried out by one of the agencies authorised by MoEF based on the recommendations of the National Centre for Sustainable Coastal Management (NCSCM).
2. Demarcation of the High Tide Line or LTL shall be made on the Coastal Zone Management (CZM) Maps of scale 1:25,000 prepared by the agencies identified by the MoEF.
3. Local level CZM Maps shall be prepared for use of officials of local bodies for determination of the CRZ.
4. The local level CZM Maps shall be prepared on a Cadastral scale in accordance with the CZM Maps approved by the Central Government.

B. Preparation of CZM Maps

5. Base Maps of 1:25,000 scale shall be acquired from the Survey of India (SOI) and wherever 1:25,000 maps are not available, 1:50,000 maps shall be enlarged to 1:25,000 for the purpose of base map preparation and these maps will be of the standard specification given below:

Unit	:	7.5 minutes X 7.5 minutes
Numbering	:	Survey of India Sheet Numbering System
Horizontal Datum	:	Everest or WGS 84
Vertical Datum	:	Mean Sea Level (MSL)
Topography	:	Topography in the SOI maps will be updated using latest satellite imageries or aerial photographs
6. The High Water Level (HWL) and Low Water Level (LWL) marked on the Base maps will be transferred to the CZM maps.
7. Coastal geomorphological signatures in the field or satellite imageries or aerial photographs will be used for appropriate adjustment, in the HWL or LWL for demarcating HTL or LTL in accordance with the CRZ notification.
8. The following geomorphological features shall be considered while demarcating in HTL or LTL:
 - Landward (monsoonal) berm crest in the case of sandy beaches
 - Rocks, Headlands, Cliffs
 - Seawalls or revetments or embankments
9. 500 meter and 200 metre lines will be demarcated with respect of HTL.
10. HTL (as defined in the CRZ notification) and LTL shall also be demarcated in the CZM maps along the banks of tidal influenced inland water bodies with the help of the geomorphological signatures or features.
11. Classification of different coastal zones shall be done as per the CRZ notification
12. Standard national or international colour codes shall be used to highlight sub-classification of data.

C. Local level CZM Maps

Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans

13. Cadastral (village) maps in 1:3960 or the nearest scale, shall be used as the base maps.



- 14. These maps are available with revenue Authorities and are prepared as per standard norms.
- 15. HTL (as defined in the CRZ notification) and LTL will be demarcated in the cadastral map based on detailed physical verification using coastal geomorphological signatures or features in accordance with the CZM Maps approved by the Central Government.
- 16. 500metre and 200metre lines shall be demarcated with respect to the HTL thus marked.
- 17. HTL (as defined in the CRZ notification, 1991) and LTL will also be demarcated along the banks of tidal influenced inland water bodies with the help of geomorphological signatures or features.
- 18. Classifications shall be transferred into local level CZM maps from the CZM Plans.
- 19. Symbols will be adopted from CZM Maps.
- 20. Colour codes as given in CZM Maps shall be used.
- 21. Demarcation of cadastral maps will be done by local agencies approved by the Central Government. The local agencies shall work under the guidance of the concerned State Government or Union Territory Coastal Zone Management Authorities.

D. Hazard mapping:-

II. Classification of CRZ areas

- 1. The CZM Maps shall be prepared in accordance with para 5 of the CRZ notification demarcating CRZ I, II, III, IV and V.
- 2. The CZM Maps shall clearly demarcate the land use plan of the area and lists out the CRZ-I areas. All the CRZ-I areas listed under para 7(I)A and B shall be clearly demarcated and colour codes given so that each of the CRZ-I areas can be clearly identified.
- 3. Buffer zone along mangrove areas of more than 1000sq mts shall be stipulated with a different colour distinguishing from the mangrove area.
- 4. The buffer zone shall also be classified as CRZ-I area.
- 5. The hazard line to be drawn up by MoEF shall be superimposed on the CZM maps in 1:25,000 scale and also on the cadastral scale maps.
- 6. The CRZ-II areas shall be those areas which have been substantially built-up with a ratio of built-up plots to that of total plots is more than 50%.
- 7. In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness.
- 8. No developmental activities other than those listed above shall be permitted in the areas between the hazard line and 500mts or 100mts or width of the creek on the landward side. The dwelling unit of the local communities including that of the fishers will not be relocated if the dwelling units are located on the seaward side of the hazard line. The State Government will provide necessary safeguards from natural disaster to such dwelling units of local communities.
- 9. The water areas of CRZ IV shall be demarcated and clearly demarcated if the water body is sea, lagoon, backwater, creek, bay, estuary and for such classification of the water bodies the terminology used by Naval Hydrographic Office shall be relied upon.
- 10. The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.
- 11. The water area shall be demarcated indicating the pollution levels as per Central Pollution Control Board standards on water quality.
- 12. In the CRZ V areas the land use maps shall be superimposed on the Coastal Zone Management Plan and clearly demarcating the CRZ I, II, III, IV.
- 13. The existing authorized developments on the sea ward side shall be clearly demarcated.



14. The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.

III. CZMPs approved by MoEF in accordance with CRZ notification, 1991

1. While preparing the CZMPs under CRZ notification, 2011, the CZMPs that have been approved under the CRZ Notification, 1991 shall be compared. A justification shall be provided by the concerned CZMA in case the CZMPs prepared under CRZ notification, 2011 varies with respect to the approved CZMP prepared under CRZ notification, 1991.

IV. Public Views on the CZMP.

- a) The draft CZMPs prepared shall be given wide publicity and suggestions and objections received in accordance with the Environment (Protection) Act, 1986. Public hearing on the draft CZMPs shall be held at district level by the concerned CZMAs.
- b) Based on the suggestions and objections received the CZMPs shall be revised and approval of MoEF shall be obtained.
- c) The approved CZMP shall be put up on the website of MoEF, concerned website of the State, Union Territory CZMA and hard copy made available in the panchayat office, District collector office and the like.

V. Revision of Coastal Zone Management Plans

1. Whenever there is a doubt the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to the National Centre for Sustainable Coastal Management who shall verify the CZMP based on latest satellite imagery and ground truthing.
2. The rectified map would be submitted to MoEF for its record.

Annexure-II

List of petroleum and chemical products permitted for storage in [CRZ except CRZ-I(A)]

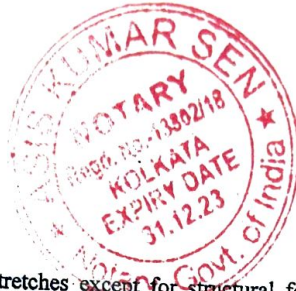
- (i) Crude oil;
- (ii) Liquefied Petroleum Gas;
- (iii) Motor spirit;
- (iv) Kerosene;
- (v) Aviation fuel;
- (vi) High speed diesel;
- (vii) Lubricating oil;
- (viii) Butane;
- (ix) Propane;
- (x) Compressed Natural Gas;
- (xi) Naphtha;
- (xii) Furnace oil;
- (xiii) Low Sulphur Heavy Stock;
- (xiv) Liquefied Natural Gas;
- (xv) Fertilizers and raw materials for manufacture of fertilizers.



**Annexure-III****Guidelines for development of beach resorts or hotels in the designated areas of CRZ-III and CRZ-II for occupation of tourist or visitors with prior approval of the Ministry of Environment and Forests**

- I. Construction of beach resorts or hotels with prior approval of MoEF in designated areas of CRZ-II and III for occupation of tourist or visitors shall be subject to the following conditions, namely:-
- (a) The project proponent shall not undertake any construction within 200 metres in the landward side of High Tide Line and within the area between Low Tide Line and High Tide Line [in CRZ - III]*³³;
 - (b) The proposed constructions shall be beyond the hazard line or 200mts from the High Tide Line whichever is more;
 - (c) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
 - (d) no flattening of sand dunes shall be carried out;
 - (e) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
 - (f) Construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
 - (g) the State Ground Water Authority shall take into consideration the guidelines issued by Central Government before granting such no objection certificate;
 - (h) though no construction is allowed in the no development zone for the purposes of calculation of Floor Space Index, the area of entire plot including the portion which falls within the no development zone shall be taken into account;
 - (i) the total plot size shall not be less than 0.4 hectares and the total covered area on all floors shall not exceed 33 percent of the plot size i.e., the Floor Space Index shall not exceed 0.33 and the open area shall be suitably landscaped with appropriate vegetal cover;
 - (j) the construction shall be consistent with the surrounding landscape and local architectural style;
 - (k) the overall height of construction upto the highest ridge of the roof, shall not exceed 9metres and the construction shall not be more than two floors (ground floor plus one upper floor);
 - (l) groundwater shall not be tapped within 200metre of the High Tide Line; within the 200metre 500metre zone it can be tapped only with the concurrence of the Central or State Ground Water Board;

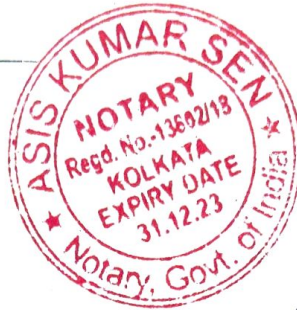
*33 - substituted vide Corrigendum S.O.651(E) dated 29.03.2011.



- (m) extraction of sand, leveling or digging of sandy stretches except for structural foundation of building, swimming pool shall not be permitted within 500metres of the High Tide Line;
 - (n) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986;
 - (o) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
 - (p) to allow public access to the beach, atleast a gap of 20metres width shall be provided between any two hotels or beach resorts; and in no case shall gaps be less than 500metres apart; and
 - (q) if the project involves diversion of forestland for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with; and
 - (r) approval of the State or Union territory Tourism Department shall be obtained.
- II. In ecologically sensitive areas (such as marine parks, mangroves, coral reefs, breeding and spawning grounds of fish, wildlife habitats and such other area as may be notified by the Central or State Government Union territories) construction of beach resorts or hotels shall not be permitted.

[“Note: For the development of beach resorts or hotels in the CRZ-II area, the guidelines at sub-items (c), (d), (e), (f), (g), (n), (o), (q), @ of Item I and at item II shall be applicable.”]^{*34}

*34 - inserted vide notification S.O. 383 (E) dated 04th February, 2015.

**Annexure-IV****Form-I for seeking clearance for project attracting CRZ notification**

Basic information:

Name of the Project:-

Location or site alternatives under consideration:-

Size of the project (in terms of total area) :-

CRZ classification of the area :-

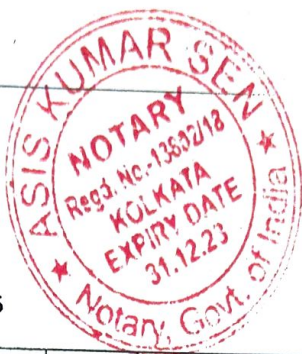
Expected cost of the project:-

Contact Information:-

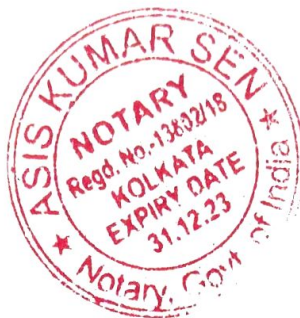
(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, and the like)

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Details of CRZ classification as per the approved Coastal Zone Management Plan?		
1.3	Whether located in CRZ-I area?		
1.4	The distance from the CRZ-I areas.		
1.5	Whether located within the hazard zone as mapped by Ministry of Environment and Forests/National Disaster Management Authority?		
1.6	Whether the area is prone to cyclone, tsunami, tidal surge, subduction, earthquake etc.?		
1.7	Whether the area is prone for saltwater ingress?		
1.8	Clearance of existing land, vegetation and buildings?		
1.9	Creation of new land uses?		
1.10	Pre-construction investigations e.g. bore hole, soil testing?		
1.11	Construction works?		



1.12	Demolition works?		
1.13	Temporary sites used for construction works or housing of construction workers?		
1.14	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.15	Underground works including mining or tunneling?		
1.16	Reclamation works?		
1.17	Dredging/reclamation/land filling/disposal of dredged material etc.?		
1.18	Offshore structures?		
1.19	Production and manufacturing processes?		
1.20	Facilities for storage of goods or materials?		
1.21	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.22	Facilities for long term housing of operational workers?		
1.23	New road, rail or sea traffic during construction or operation?		
1.24	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.25	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.26	New or diverted transmission lines or pipelines?		
1.27	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.28	Stream and river crossings?		
1.29	Abstraction or transfers of water form ground or surface waters?		
1.30	Changes in water bodies or the land surface affecting drainage or run-off?		
1.31	Transport of personnel or materials for construction, operation or decommissioning?		
1.32	Long-term dismantling or decommissioning or restoration works?		
1.33	Ongoing activity during decommissioning which could have an impact on the environment?		
1.34	Influx of people to an area in either temporarily or permanently?		
1.35	Introduction of alien species?		
1.36	Loss of native species or genetic diversity?		
1.37	Any other actions?		



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2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S. No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, sand/soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes, that would affect local communities, fisherfolk, their livelihood, dwelling units of traditional local communities etc		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data



4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		
5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		



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6.7	From any other sources		
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7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g., floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

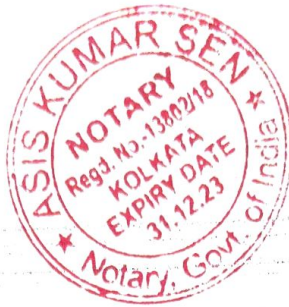
S. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.)		



	housing development extractive industries supply industries other		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

III. Environmental Sensitivity

S. No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)		
10	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)		
11	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)		



WEST BENGAL STATE COASTAL ZONE MANAGEMENT AUTHORITY
 PranisampadBhawan, 5th Floor, Block-LB-2, Sector-III, Kolkata-700106
 Tel:033-2335-5246
 FAX:-033-2335-0271
 Email – environmentwb@gmail.com
 Website : www.environmentwb.gov.in

Date : 20/7/2022

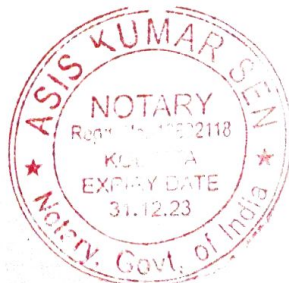
No. 79/EN/T-II-04/13/2022

Sub: CRZ approval for the proposed temple complex named 'Jagannath Dham Sanskriti Kendra' at Digha, District – Purba Medinipur, West Bengal

This has reference to the above-mentioned subject wherein the Project Proponent, namely West Bengal Housing Infrastructure Development Corporation Ltd (WBHIDCO) has submitted an application to West Bengal State Coastal Zone Management Authority (WBSCZMA) seeking CRZ clearance for the proposed temple complex named 'Jagannath Dham Sanskriti Kendra' at Digha, District – Purba Medinipur, West Bengal.

The salient features of the Project, for which CRZ clearance has been sought, are as follows;

1	Location	Mouza – Bhagibahampur, J.L. No. – 79, P.S. – Digha, Block – Ramnagar I (Near Digha Railway Station)	
2	Area (Project Size)	20 Acres (approx.) [Land was already handed over to WBHIDCO by DSDA]	
3	CRZ classification	CRZ-II (wherein 52.52% of the AoI falls in CRZ-II area while rest 47.48% is outside the CRZ boundary).	
4	Expected Project Cost	Rs.120 crores (approx.)	
5	Geographic co-ordinates	Latitude	Longitude
		21°37'22.640"N, 21°37'26.186"N	87°47'.299"E, 87°30'47.034"E
		21°37'25.968"N, 21°37'28.440"N	87°30'43.833"E, 87°30'43.702"E
		21°37'29.567"N, 21°37'31.519"N	87°30'47.532"E, 87°30'47.435"E
		21°37'32.070"N, 21°37'29.379"N	87°30'46.780"E, 87°30'34.592"E
		21°37'30.310"N, 21°37'24.272"N	87°30'38.387"E, 87°30'34.783"E
		21°37'24.364"N, 21°37'21.830"N	87°30'36.522"E, 87°30'36.580"E



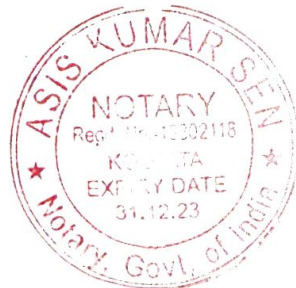
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The above proposal for recommendation under CRZ was considered by WBSCZMA in its meeting held on 04.07.2022 (Copy enclosed). As per the project documents submitted and presentations made by the Project Proponent, it is observed that;

1. The proposed temple complex will be constructed by the West Bengal Housing Infrastructure Development Corporation Ltd. (WBHIDCO) near Digha Railway Station. The project cost is approx. Rs. 120 crores.
2. The total project area of 20 acres, which was handed over to the Housing Department by Digha Sankarpur Development Authority, has been finally handed over to WBHIDCO for development of the Jagannath Dham Sanskriti Kendra.
3. As per the CRZ Report prepared by IESWM, based on MOEF&CC approved CZMP, 2011, the Area of Interest (AoI) of the project falls under the following CRZ categories;

Description	Approx. Area (sqm)	Approx. Area
Total area of interest (AOI)	81214.08	~ 100 %
CRZ-II(Developed Area)	42653.50	~ 52.52 %
Outside CRZ	38560.58	~ 47.48 %

4. As per the CRZ Report prepared by IESWM, the proposed project site is entirely on the landward side of Digha foreshore road and 52.52 % of the project area falls within CRZ II area (wherein construction is permissible as per CRZ Notification 2011).
5. From the presentation made by Managing Director, WBHIDCO it is observed that the main temple block falls outside the CRZ line. It is mostly the landscaped areas and ancillary blocks of the temple that are falling under CRZ II.
6. As per the temple master plan submitted by WBHIDCO, only the Dala Arcade/ Souvenir Shop, Facility Block, Engineering Block, Entry Gates, Roadside Shelters, feet wash and internal roads lie within CRZ II area. As informed by the project proponent, the total built-up area of the project is 11,293.404 sq mts out of which only 3182.84 sq mts falls within CRZ II area.
7. As reported by the project proponent, pre-construction investigation i.e. soil testing has been carried out by the project proponent. The water demand will be met through local arrangement and the power requirement will be met from WBSEDCL (220 KW).
8. For environmentally safe management of temple solid waste including flowers, after being offered to the deity, would be disposed of by using vermi-composting technique. Additionally, the project proponent plans to establish an organic composting unit at site.



After going through the project document and presentation made by Project Proponent during the meeting certain clarifications were asked for by the experts and the following decisions were taken up:

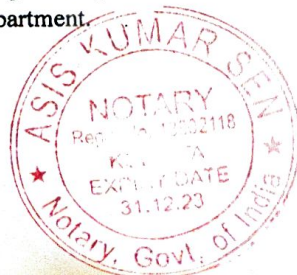
1. To strengthen the buffer zone between the Area of Interest and the High Tide Line by taking up more plantations so as to provide a protection buffer to the proposed structure from high speed winds, tidal surges etc.
2. The WBSCZMA experts enquired if any further/additional construction will be taken up in CRZ II area. MD, HIDCO assured that HIDCO has prepared Master Plan and will stick to it, and there will be no additional construction in CRZ II area.
3. The Authority clarified that only small structure such as internal pathways, gates etc. may be taken up within the CRZ area. It was also suggested to take up plantation within the AOI alongside the boundary facing the beach/waterside.
4. WBSCZMA advised that considering the frequent cyclones in the coastal areas, a disaster mitigation and management plan for the project should be prepared by HIDCO. MD, HIDCO assured that a separate plan will be prepared incorporating the same.
5. The experts emphasised the need to protect the sand dunes and inter-dunal area besides creating a bio-shield to protect the Project from the sea-ingress.
6. The Authority recommended that coastal shelter belt plantations not only inside the project area but also outside towards sea will need to be taken up to protect the proposed structure from natural hazards such as tidal surges & cyclones. The Authority suggested that WBHIDCO Ltd. could approach the Forest Department for undertaking plantations in and around the Project area.

The Project Proponent was directed to incorporate the suggestions and observations of WBSCZMA as discussed during the meeting.

DECISION: Based on the detailed deliberations and clarification given by the Project Proponent, the WBSCZMA unanimously agreed to recommend the said project to the State Public Policy and Planning Board under the Department of Planning, Statistics and Programme Monitoring, Govt. of West Bengal, subject to the observations above and the conditions specified below, for CRZ clearance as per CRZ Notification, 2011:

PART A- SPECIFIC CONDITIONS:

- ❖ The Project Proponent shall protect the sand dunes and inter-dunal areas besides creating a bio-shield to protect the Project from the sea-ingress. Indigenous species should be used for plantation in the area, in collaboration with the Forest Department.




- ❖ The project proponent shall make adequate provisions towards safety and hazard prevention and mitigation measures considering the frequent super cyclones in the coastal areas. Details of the same to be submitted for State Public Policy and Planning Board under the Department of Planning, Statistics and Programme Monitoring and WBSCZMA for further monitoring and compliances.
- ❖ Coastal shelter belt plantation shall be taken up not only inside the project area but also outside towards sea to protect the proposed structure from natural hazards such as tidal surges and cyclones. The project proponent may approach Forest Department for undertaking plantations in and around the project area. The costs on this head may be met out of the project funds earmarked for environment protection & mitigation.
- ❖ The Project Proponent shall develop the project in a manner to ensure that it will not pose any hazard to the environment. CRZ norms specially should be strictly followed as laid down in CRZ Notification, 2011 along with amendments from time to time.
- ❖ All necessary clearances from the concerned authorities, as may be applicable should be obtained prior to commencement of project or activity. Approval of West Bengal Pollution Control Board should be obtained prior to establishment and operation.
- ❖ Green DG sets shall be installed for controlling sound and gaseous emission.
- ❖ Proper fire fighting equipment shall be kept ready, regularly maintained and occasional drills to be carried out. Storage of fuel should be as per the Rules and guidelines laid down in relevant statutes.
- ❖ All vehicles, machinery and equipment to be engaged for construction shall conform to relevant pollution standards.
- ❖ There should not be any removal of vegetative cover at the establishment as well as operations stage, without the sanction of appropriate authority. Compensatory afforestation of suitable tree species 5 times that of the number of trees felled would have to be done with the Forest Department's clearance, in case of tree felling.

PART B- GENERAL CONDITIONS:

- ❖ No excavated material during the construction shall be dumped in water bodies or adjacent areas.
- ❖ Drawal of ground water within 200m of HTL is prohibited. In no case, ground water should be extracted without permission of the Competent Authority under the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.
- ❖ Liquid waste from this area should not be allowed to drain into the river without proper treatment.



- ❖ The Project Proponent shall abide by the Municipal Solid Waste (Management & Handling) Rules, 2016. The Proponent must develop the solid waste management and disposal plan ensuring storage and segregation of bio-degradable and non-biodegradable wastes. The bio-degradable wastes to be composted and used as manure. The inorganic wastes should be handed over to the Municipal Authority.
- ❖ The Project Proponent shall strictly abide by The West Bengal Trees (Protection and Conservation in non-forest areas) Rules, 2007.
- ❖ The Project Proponent shall submit a half-yearly compliance report to State Public Policy and Planning Board under the Department of Planning, Statistics and Programme Monitoring, with a copy to WBSCZMA, in respect of compliance of the stipulated terms and conditions in hard and soft copies on 1st July and 31st December, each calendar year.
- ❖ Adequate provisions for the infrastructure facilities including water supply and sanitation shall be ensured for the labourers during the construction period in order to avoid damage to the surrounding environment. Medical aid facility to be made available quickly in the event of an accident.
- ❖ Construction materials and wastes including hazardous substances, if any, shall not be allowed to pollute the surrounding land or aquatic environment, as the case may be and should be disposed of as per prevalent rules.
- ❖ The noise level and the suspended particulate matter shall be kept within permissible levels during construction as well as operation phase.
- ❖ First-aid kits shall be ensured at construction sites. Use of site safety equipment like goggles, helmets etc. to be ensured compulsorily.
- ❖ The WBSCZMA shall have the power to inspect the site so as to monitor the implementation of the conditions imposed by the State Authority. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary.
- ❖ Regular monitoring of the environmental parameters should be done to maintain the environmental status of the area.


 (Vivek Kumar)
 Addl. Chief Secretary,
 Environment Department &
 Chairman, WBSCZMA

Encl.: 1. Minutes of meeting of WBSCZMA held on 04.07.2022



No. 73 /1(2)EN/T-II-04/13/2022Date : 20 / 7 /2022

Copy forwarded for kind information to:

1. The Managing Director, West Bengal Housing Infrastructure Development Corporation Ltd. HIDCO Bhavan, Biswa Bangla Sarani, 3rd Rotary, New Town, Kolkata-700156 for kind information and necessary action.
2. The Addl. Chief Secretary, Deptt. of Planning, Statistics and Programme Monitoring, Govt. of W.B., Joint Administrative Building, 7 HC Block, Sector 3, Kolkata- 106 for kind information
3. The Principal Secretary, Urban Development and Municipal Affairs Department, Govt. of W.B. for kind information


 Member Secretary,
 WBSCZMA

No. 73 /2(3) EN/T-II-04/13/2022Date : 20 / 7 /2022

1. District Magistrate, Purba Medinipur District.
2. Member Secretary, West Bengal Pollution Control Board
3. P.S. to Hon'ble MIC, Environment Department


 Member Secretary,
 WBSCZMA



(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS
 New Delhi 14th September, 2006

Notification

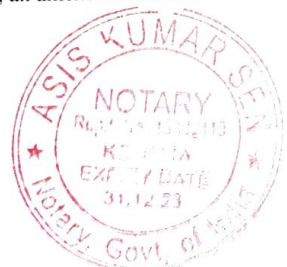
S.O. 1533(E). - Whereas, a draft notification under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

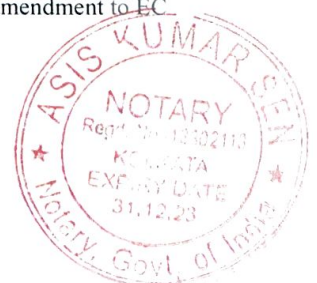
2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).

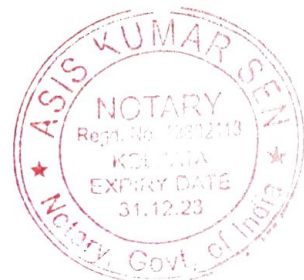
¹“(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:

Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and copy thereof sent to MoEF.”

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. " "In the absence of a duly constituted SEIAA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



or SEAC, a Category 'B' project shall be considered at Central Level as a Category 'B' project;"

5. Screening, Scoping and Appraisal Committees:-

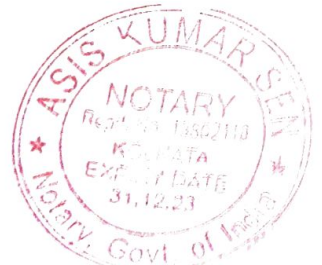
The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

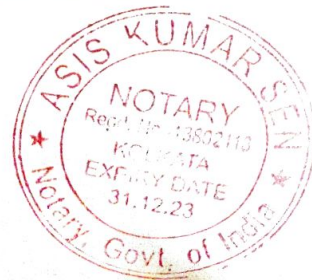
I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

- (i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

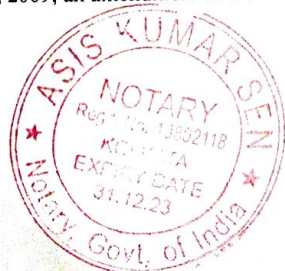
- (ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.
- (iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

- (i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

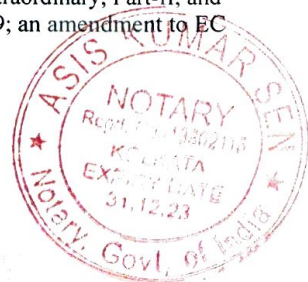
- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- iii "(cc) maintenance dredging provided the dredged material shall be disposed within port limits.;"
- iii "(d) All Building or Construction projects or Area Development projects (which do not contain any category 'A' projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification)."
- e) all Category 'B2' projects and activities.
- f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
- (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
- (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
- (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.
- (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

- (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
- (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.
- (vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

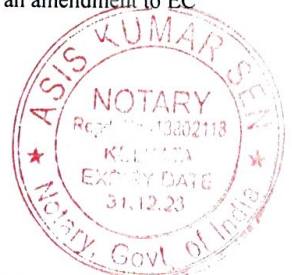


- (i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.
- (ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.
- (iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

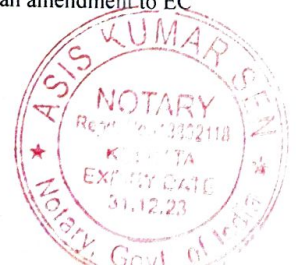


the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

- (i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.
- (ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.
- (iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



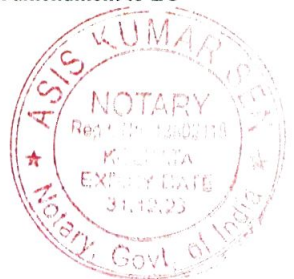
applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

- (iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.
- (v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.
- (vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

- IV (i)(a) In respect of Category 'A' project, it shall be mandatory for the project proponent to make public the environment clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently.
- (b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of the MoEF website where it is displayed.
- (c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Governmental portal.
- (d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.”;
- IV (ii) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
- IV (iii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



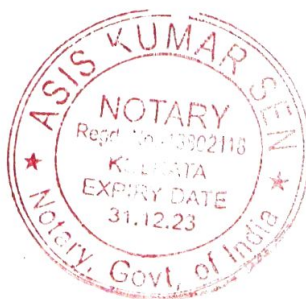
concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I , or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.



I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

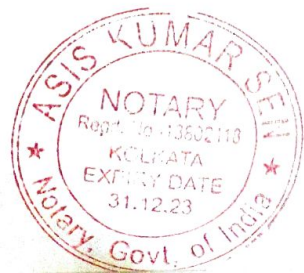
SCHEDULE

(See paragraph 2 and 7)

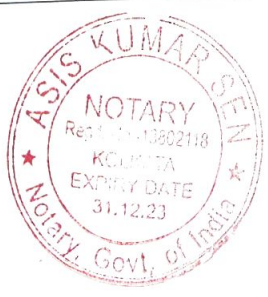
LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
1(a)	(i) Mining of minerals.	≥ 50 ha. of mining lease area in respect of non-coal mine lease. > 150 ha of mining lease area in respect of coal mine lease. Asbestos mining irrespective of mining area All projects.	<50 ha ≥ 5 ha .of mining lease area in respect of non-coal mine lease. ≤ 150 ha ≥ 5 ha of mining lease area in respect of coal mine lease.	General Condition shall apply Note: Mineral prospecting is exempted.";
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		Note Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(c)	River Valley projects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 10,000 ha. of culturable command area	(i) < 50 MW ≥ 25 MW hydroelectric power generation; (ii) < 10,000 ha. of culturable command area	"General Condition shall apply. Note: Irrigation projects not involving submergence or inter-state domain shall be appraised by the SEIAA as Category 'B' Projects.";

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



(1)	(2)	(3)	(4)	(5)
1(d)	Thermal Power Plants	v " ≥ 500 MW (coal / lignite / naphtha & gas based); ≥ 50 MW (Pet coke diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW (based on biomass or non hazardous municipal waste as fuel).";	< 500 MW (coal / lignite / naphtha & gas based); <50 MW ≥ 5MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW > 15 MW (based on biomass or non hazardous municipal waste as fuel).";	v "General Condition shall apply. Note: (i) Power plant up to 15 MW, based on biomass and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (ii) Power plant up to 15 MW, based on non-hazardous municipal waste and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (iii) Power plants using waste heat boiler without any auxiliary fuel are exempt.";
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)



I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing ≥ 200TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units ≥ 20,000 tonnes /annum	Sponge iron manufacturing <200TPD Secondary metallurgical processing industry i.) All toxic and heavy metal producing units <20,000 tonnes /annum ii.) All other non-toxic secondary metallurgical processing industries >5000 tonnes/annum	^v "General condition shall apply. Note: (i) The recycling industrial units registered under the HSM Rules, are exempted. (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electrical arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance. (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted."
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply
4				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	^v "General Condition shall apply."
4(c)	Asbestos milling and asbestos based products	All projects	-	-



I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

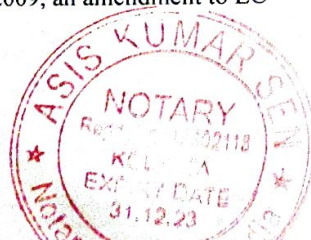
(1)	(2)	(3)	(4)	(5)
4(d)	Chlor-alkali industry	≥300 TPD production Capacity or a unit located out side the notified industrial area/ estate	√ "(i) All projects irrespective of the size, if located in a Notified Industrial Area/ Estate. (ii) <300 tonnes per day (TPD) and located outside a Notified Industrial Area/ Estate."	√ "General as well as specific condition shall apply. No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this notification."
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/ estate	√ "General as well as specific condition shall apply."
Manufacturing / Fabrication				
5				
5(a)	Chemical fertilizers	√ "All projects except Single Super Phosphate."	√ "Single Super Phosphate."	
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	
5(d)	Manmade fibers manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	√ "General as well as specific condition shall apply."

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



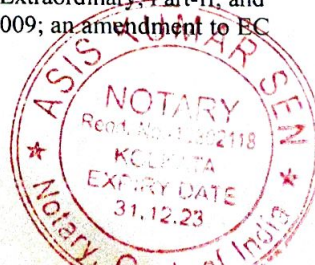
(1)	(2)	(3)	(4)	(5)
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	v "General as well as specific condition shall apply."
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice / non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp & Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	v Omitted			
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks / sanctuaries / coral reefs / ecologically sensitive areas including LNG Terminal	All projects		-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



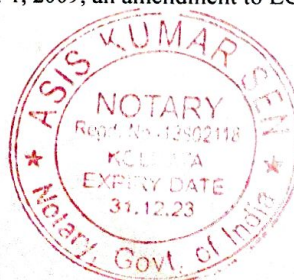
(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7 Physical Infrastructure including Environmental Services				
7(a)	Air ports	√ "All projects including airstrips, which are for commercial use."	-	√ "Note: Air strips, which do not involve bunkering/ refueling facility and or Air Traffic Control, are exempted."
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	√ "General as well as special conditions shall apply. Note: 1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance. 2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mts. And or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be."
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

I: II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



(1)	(2)	(3)	(4)	(5)
7(e)	√ "Ports, harbours, break waters, dredging."	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	√ "General Condition shall apply. Note: 1. Capital dredging inside and outside the ports or harbors and channels are included; 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained."
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	√ " i) All State Highway Project; and ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas."	General Condition shall apply. Note: Highways include expressways."
7(g)	Aerial ropeways	^{√(xvi)(a)} "(i) All projects located at altitude of 1,000 mtr. And above. (ii) All projects located in notified ecologically sensitive areas."	^{√(xvi)(b)} "All projects except those covered in column (3)."	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

I: II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



Note:-**V(xvii) "General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as identified by the Central Pollution Control Board from time to time, (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

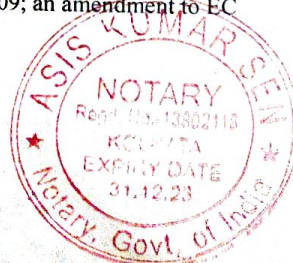
Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at item (i), (ii) and (iii) above."

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II (I)]
(R.CHANDRAMOHAN)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

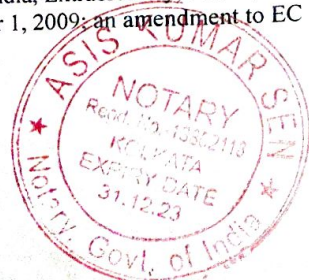


APPENDIX I
(See paragraph – 6)
FORM 1

VI(a) “(I) Basic Information

Serial Number	Item	Details
1.	Name of the project/s	
2.	S. No. in schedule	
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled	
4.	New/Expansion/Modernization	
5.	Existing Capacity/Area etc.	
6.	Category of Project i.e. 'A' or 'B'	
7.	Does it attract the general condition? If Yes, please specify.	
8.	Does it attract the specific condition? If Yes, please specify.	
9.	Location Plot/Survey/Khasra No. Village Tehsil District State	
10.	Nearest railway station/airport along with distance in kms.	
11.	Nearest Town, city, District Headquarters along with distance in kms.	
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	
13.	Name of the applicant	
14.	Registered Address	
15.	Address for correspondence: Name Designation (Owner/Partner/CEO) Address Pin Code E-mail Telephone No. Fax No.	
16.	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Village-District-State 1. 2. 3.
17.	Interlinked Projects	
18.	Whether separate application of interlinked project has been submitted?	

I: II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

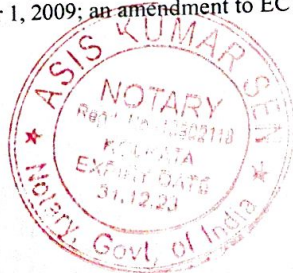


19.	If yes, date of submission	
20.	If no, reason	
21.	Whether the proposal involves approval/clearance under: If yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980 ? (b) The Wildlife (Protection) Act, 1972 ? (c) The C.R.Z. Notification, 1991 ?	
22.	Whether there is any Government Order/Policy relevant/ relating to the site ?	
23.	Forest land involved (hectares)	
24.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up ? (a) Name of the Court. (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project.	

(II) **Activity**
1. **Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

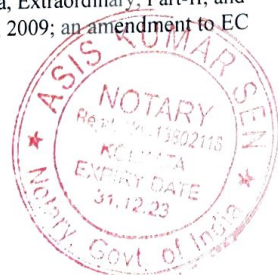
S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut And fill or excavations		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		

I: II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

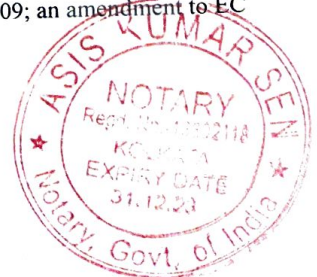
2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



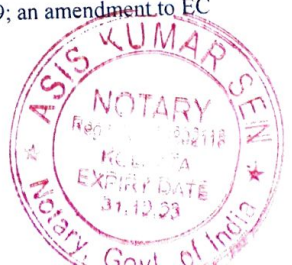
4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment.		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources.		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



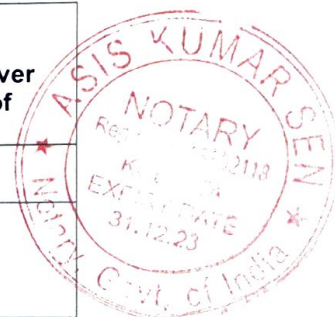
5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

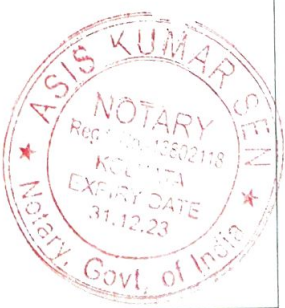


I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

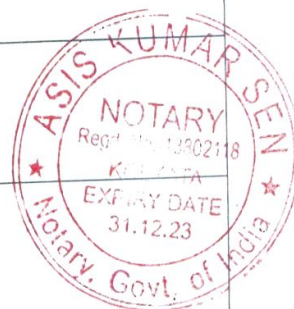
9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting, utilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, esting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce Resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental Problems (<i>earthquakes, subsidence, landslides, erosion, Flooding or extreme or adverse climatic conditions</i>)		



I: II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(IV). Proposed Terms of Reference for EIA studies



^{vi(b)} "I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost."

Date: _____

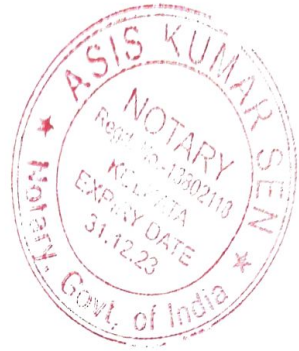
Place: _____

Signature of the applicant
With Name and Full Address
(Project Proponent/Authorised Signatory)

NOTE:

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z. map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z. (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z. Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Prks, Sancturries, Biosphere Reserves, Migratory Corridors of Wile Animals, the project proponenet shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon (at the stage of EC)."
3. All correspondence with the Ministry of Environment & Forests including submission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponent shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being and authorized signatory for the specific project."

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



APPENDIX II
(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

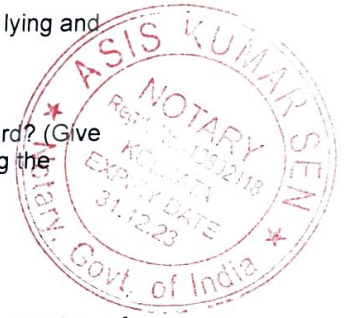
(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

- 1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.
- 1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.
- 1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).
- 1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).
- 1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)
- 1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

- 1.7. Give details regarding water supply, waste handling etc during the construction period.
- 1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)
- 1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)



2. WATER ENVIRONMENT

- 2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.
- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?



- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)
- 3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)
- 3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

- 4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.



- 4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.
- 4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

- 5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)
- 5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.
- 5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.
- 5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.
- 5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.
- 5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

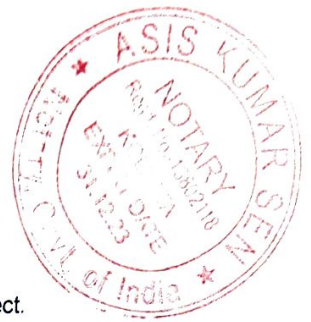
6. AESTHETICS

- 6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?
- 6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?
- 6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.
- 6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

- 7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on

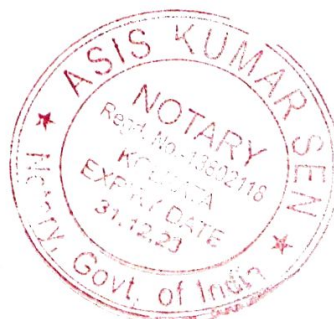
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creation of heat island & inversion effects?

- 9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.
- 9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.
- 9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.
- 9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.
- 9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

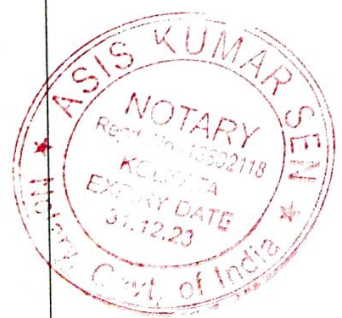


APPENDIX III

(See paragraph 7

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout) • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure



I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



3.	Description of the Environment	<ul style="list-style-type: none"> • Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> • In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative
6.	Environmental Monitoring Program	<ul style="list-style-type: none"> • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none"> • Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none"> • Improvements in the physical infrastructure • Improvements in the social infrastructure

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

		<ul style="list-style-type: none"> • Employment potential –skilled; semi-skilled and unskilled • Other tangible benefits
9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> • Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA • Overall justification for implementation of the project
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none"> • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> • The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

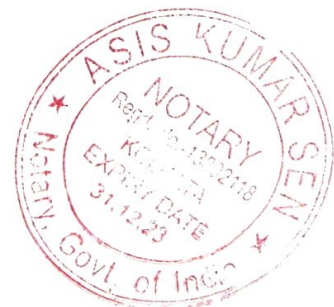
APPENDIX III A

(See paragraph 7)

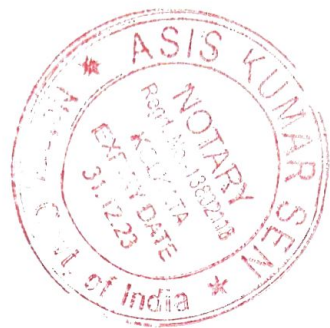
CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan



I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



APPENDIX IV

(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District or State or Union Territory, the public hearing is mandated in each District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the official language of the state/local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/District collector/Deputy commissioner/s
- (b) Zila Parishad or Municipal Corporation or Panchayats Union
- (c) District Industries Office
- (d) Urban Local Bodies (ULBs) / PRIs Concerned / Development authorities.
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the abovementioned authorities except the Regional Office of MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



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inspection in select offices or public libraries or any other suitable location etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District collector/Deputy Commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances, fresh date, time and venue for the public consultation shall be decided by the Member – Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate/District collector/Deputy Commissioner and notified afresh as per procedure under 3.1 above.

4.0 Supervision and Presiding over the Hearing:

4.1 The District Magistrate/District collector/Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall Supervise and preside over the entire public hearing process.

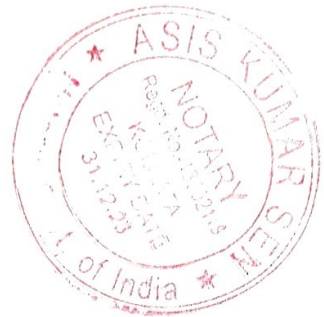
5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while Forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



- 6.2 There shall be no quorum required for attendance for starting the proceedings.
- 6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.
- 6.4 Persons present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the local/vernacular language and the agreed minutes shall be signed by the District Magistrate/District collector/Deputy Commissioner or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.
- 6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language or the Official State language, as the case may be, and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate/District collector/Deputy Commissioner, and the SPCB or UTPCC . The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the applicant concerned.

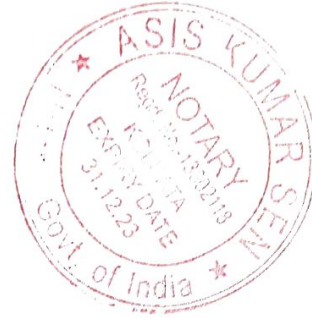
7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Thereafter the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. Simultaneously, a copy will also be provided to the project proponent. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item-wise, to address those concerns.”

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX –V

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



(See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory:

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal.

3. Where a public consultation is not mandatory, the appraisal shall be made on the basis of the prescribed application Form 1 and EIA report, in the case of all projects and activities other than Item 8 of the Schedule. In the case of Item 8 of the Schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance."

4. Every application shall be placed before the EAC/SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

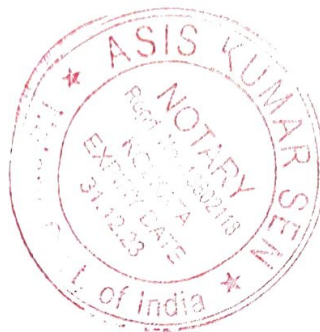
6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533 (E), dated 14th September, 2006 and amended vide S.O. 1737 (E), dated the 11th October, 2007.

APPENDIX VI

(See paragraph 5)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy), or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**

- **Environmental Economics Expert with experience in project appraisal**
- 3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.
- 4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.
- 5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall
preside over the EAC in the absence of the Chairman /Chairperson.
- 6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.
- 7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.
- 8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.



I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



Poothe Pratin Malik

VAKALATNAMA

In the National Green Tribunal
Eastern Zone Bench Kolkata

Signature

OA Suit Case No. 151 of 2022

Subhas Datta
-Versus-

State of West Bengal & Ors.

Plaintiff
Applicant
Appellant
Defendant
Opp. Party
Respondent

KNOW ALL MEN by these that I/We
 do hereby in my/our name and my/our behalf constitute and appoint Sri Sandip Dasgupta Adv. 90 Farid Meheral, 12, and 1st office Street Kolkata-700001, true and lawfull pleader/Advocate & attorney to appear and act for me/us in the matter noted above to file suit written statement conduct suit appeal from original suit order etc. and for that purpose to do all acts and thinks, whatsoever in that connection including compromise of the above matter depositing in or withdrawing money from filling or taking our of appear, document and payment order from Court referring matter in dispute between the parties here to arbitration released from attachment filling execution or miscellaneous cases and other petitions belding at execution sale, obtaining payment from us out of court withdrawing custody and other fees and doing on my/our behalf such other acts in the above matters as are necessary and proper

I/We hereby agreeing to ratify and confirm all acts so done by the said Advocate or attorneys as my/our own acts and as if done by my/us to all intents and purposes.

Date. 4/11/2022

ADVOCATE

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BEFORE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, CALCUTTA

O.A. No. 151/2022/EZB

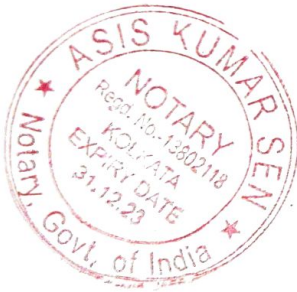
Subhas Datta

.....APPLICANT

AND

State of West Bengal &Ors.

.....RESPONDENTS



AFFIDAVIT ON BEHALF OF THE ADDED
RESPONDENT NO. 10 - WEST BENGAL
HOUSING INFRASTRUCTURE
DEVELOPMENT CORPORATION LIMITED

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